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COMMITTEE ON GOVERNMENT ASSURANCES (2015-2016)

SIXTEENTH LOK SABHA

THIRTY-SEVENTH REPORT

REVIEW OF PENDING ASSURANCES
PERTAINING TO THE MINISTRY
OF FOOD PROCESSING
INDUSTRIES

Presented to Lok Sabha on 11 August, 2016



LOK SABHA SECRETARIAT NEW DELHI

August, 2016/Shravana, 1938 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES* (2015-2016)

PRESENT

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri E. Ahamed
- 4. Shri Anto Antony
- 5. Shri Tariq Anwar
- 6. Prof. (Dr.) Sugata Bose
- 7. Shri Naranbhai Bhikhabhai Kachhadiya
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- 12. Shri Sunil Kumar Singh
- 13. Shri Taslimuddin
- 14. Shri K.C. Venugopal
- 15. Shri S.R. Vijay Kumar

SECRETARIAT

- 1. Shri R.S. Kambo Additional Secretary
- 2. Shri J.M. Baisakh Director
- 3. Shri S.L. Singh Deputy Secretary

^{*} The Committee has been re-constituted w.e.f. 01 September, 2015 vide Para No. 2348 of Lok Sabha Bulletin Part-II, dated 31 August, 2015.

INTRODUCTION

- I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Thirty-seventh Report (16th Lok Sabha) of the Committee on Government Assurances.
- 2. The Committee (2015-2016) at their sittings held on 18 December, 2015 took oral evidence of the representatives of the Ministry of Food Processing Industries regarding pending Assurances from the 2nd Session to the 5th Session of 16th Lok Sabha.
- 3. At their sitting held on 09 August, 2016, the Committee (2015-2016) considered and adopted their Thirty-Seventh Report.
 - 4. The Minutes of the aforesaid sittings of the Committee form parts of this Report.
- 5. For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI; DR. RAMESH POKHRIYAL "NISHANK"

09 August, 2016

18 Shravana, 1938 (Saka)

Committee on Government Assurances.

REPORT

I. Introductory

- 1. The Committee on Government Assurances scrutinize the Assurances, promises, undertakings etc., given by the Ministers from time to time on the floor of the House and report the extent to which such Assurances, promises, undertakings have been implemented. Once an Assurance has been given on the floor of the House, the same is required to be implemented within a period of three months. The Ministries/ Departments of Government of India are under obligation to seek extension of time required beyond the prescribed period for fulfillment of the Assurance. Where a Ministry/Department is unable to implement an Assurance, that Ministry/Department are bound to request the Committee for dropping it. The Committee consider such requests and approve dropping, in case, they are convinced that grounds cited are justified. The Committee also examine whether the implementation of Assurances has taken place within the minimum time necessary for the purpose and the extent to which the Assurances have been implemented.
- 2. The Committee on Government Assurances (2009-10) took a policy decision to call the representatives of the various Ministries/Departments of the Government of India, in a phased manner, to review the pending Assurances, examine the reasons for pendency and analyze operation of the system prescribed in the Ministries/Departments for dealing with Assurances. The Committee also decided to consider the quality of Assurances implemented by the Government.
- 3. The Committee on Government Assurances (2014-15) decided to follow the well established and time tested procedure of calling the representatives of the Ministries/Departments of Government of India, in a phased manner and review the pending Assurances. The Committee took a step further and decided to call the representatives of the Ministry of Parliamentary Affairs also as all the Assurances are implemented through them.
- 4. In pursuance of the *ibid* decision, the Committee on Government Assurances (2015-16) invited representatives of the Ministry of Food Processing Industries and the representatives of the Ministry of Parliamentary Affairs to render clarifications with respect to delay in implementation of the Assurances given during the period

from the 2nd Session to the 5th Session of 16th Lok Sabha. The Committee examined the following 05 Assurances at the sitting held on 18 December 2015:—

Sl. No	SQ/USQ No. dated	Subject
1.	SQ No. 24 dated 08.07.2014 (Shri Arjun Ram Meghwal, M.P.)	Mega Food Parks (Appendix-I)
2.	USQ No. 745 dated 15.07.2014	Package to FPI (Appendix-II)
3.	Special Mention dated 07.05.2015	Food Park in Amethi (Appendix-III)
4.	SQ No. 18 dated 21.07.2015 (Shri Bidyut Baran Mahato, M.P.)	Cold Chain Storages (Appendix-IV)
5.	SQ No. 303 dated 11.08.2015 (Supplementary by Shri Sharad Tripathi, M.P.)	Mega Food Parks (Appendix-V)

- 5. The Extracts from Manual of Practice and Procedure in the Government of India; Ministry of Parliamentary Affairs laying guidelines on the definition of an Assurance, the time limit for its fulfillment, dropping/deletion and extention, the procedure for fulfillment etc., besides maintenance of Register of Assurances and periodical reviews to minimize delays in implementation of the Assurances are reproduced at Appendix-VI.
- 6. During the oral evidence, the Committee enquired about the periodical review of the pending Assurances in the Ministry to minimize delays in their implementation and the mechanism available for implementation of Assurances, details of meetings held in this regard. The representative of the Ministry conveyed that in order to ensure the implementation of Assurances periodical reviews are undertaken at the level of the Secretary of the Department. Further, coordination with the Ministry of Parliamentary Affairs is maintained with regard to matters pertaining to Parliamentary Assurances.
- 7. Subsequently, the Committee have been informed that the Assurance given in reply to SQ. No. 18 dated 21.07.2015 (Shri Bidyut Baran Mahato, MP) regarding "Cold Chain Stores" (S. No. 4) has since been implemented on 09.03.2016.

Observations/Recommendations

8. The Committee are distressed to note that 4 Assurances given by the Ministry of Food Processing Industries during the period from the 2nd Session to the 5th Session of the 16th Lok Sabha are pending for implementation despite a lapse of time ranging from more than 2 years to about 1 year. The inordinate delay in fulfillment

of the assurance clearly indicates lackadaisical attitude of the Ministry in undertaking proper follow up action and absence of regular review meetings once an assurance has been made. The scrutiny of the pending Assurances also reveals that the existing mechanism put in place by the Ministry for review of the implementation of Assurances especially those involving other Ministries/Departments is far from effective. Since the utility and relevance of an Assurance are lost due to inordinate delay in fulfillment, the Committee recommended that the existing mechanism/system in the Ministry should be overhauled and streamlined with mandatory regular reviews so as to avoid undue delay in fulfillment of Assurances particularly the pending Assurances and a particular officer should be made responsible for ensuring compliance with Parliamentary procedures and instructions of the Ministry of Parliamentary Affairs in this regard. The Committee also desire that the Ministry adopt a pro-active approach and scale up the level of coordination with other Ministries/ Departments concerned including the Ministries of Parliamentary Affairs for early/ timely implementation of all the pending and future Assurances.

II. Review of Pending Assurances Pertaining to the Ministry of Food Processing Industries

A. Mega Food Parks

- (i) SQ No. 24 dated 08.07.2014 (Shri Arjun Ram Meghwal, M.P.) regarding 'Mega Food Parks' (Annexure-I)
- (ii) Special Mention dated 07.05.2015) regarding 'Food Park in Amethi' (Annexure-III)
- (iii) SQ No. 303 dated 11.08.2015 (Supplementary by Shri Sharad Tripathi, M.P.) regarding 'Mega Food Parks' (Annexure-V)
- 9. In reply to SQ. No. 24 dated 08.07.2014 (Shri Arjun Ram Meghwal, M.P.) regarding 'Mega Food Parks', it was stated that the Ministry are working on the matter relating to simplification of the condition imposed for establishment of Mega Food Parks and whatever improvement is feasible, it would be their maximum efforts to implement those improvements. Further, in reply to Special Mention dated 07.05.2015 regarding 'Food Park in Amethi', the Union Home Minister stated that he would definitely look into the matter regarding establishment of a Food Park in Amethi to find out the facts and personally inform the Member (Shri Rahul Gandhi) about this. In addition, in response to SQ No. 303 dated 11.08.2015 (Supplementary by Shri Sharad Tripathi, M.P.) regarding 'Mega Food Parks', the Minister of Food processing Industries stated that "all these help feeding the Central facility. Presently only the fifty acre land scheme is available but a new scheme has been floated by the Ministry where the flexibility of making a special provision regarding setting up of Mega Food Parks on lands provided by private individuals/institutes can be given. Once this is approved by the Finance Minister and the Cabinet, this scheme would be implemented thereafter".
- 10. In their written note submitted to the Committee, the Ministry apprised the status of the Assurance given in response to SQ No. 24 dated 08.07.2014 as under:
 - "To make the implementation of these projects smoother, the scheme of Mega

Food parks has recently been modified on 10.02.2014 by relaxing certain conditions experienced as bottlenecks in the implementation of the scheme and need of any further modification in the scheme may be ascertained after assessing the impact of these modifications which is likely to take time. Evaluation of schemes is a continuous process and therefore, the answer of hon'ble Minister may not be construed as an Assurance. It was requested that keeping in view the position explained, the answer of Hon'ble Minister may not be treated as an Assurance and dropped. It may also be informed that subsequent to answering the question, certain amendments have been made by the Ministry in the scheme guidelines of Mega Food Parks for improvement in implementation of Mega Food Parks like:

- (i) Re-constitution of Technical Committee (TC) and Inter-Ministerial Approval Committee (IMAC). Hon'ble Minister, FPI to chair the IMAC in the revised constitution. (Modified *w.e.f.* 14.01.2015)
- (ii) Empanelment of 8 New Project Management Consultants (PMCs) (Modified w.e.f. 19.01.2015)
- (iii) Detailed provisions for imposition of penalty in the form of reduction in the amount of the grant for failure in adherence to the timeline for each installment due and allowing foreclosure of a project on certain conditions. (Modified *w.e.f.* 02.07.2015).

Further, to remove the bottleneck in implementation of Mega Food Park at Murshidabad, West Bengal, ceiling of 26% on equity holding of Central Government Agencies in a SPV was relaxed for IFCI with the approval of the Government. Now, each of the project is being monitored in the Periodic review meetings chaired by Hon'ble Minister, FPI."

11. Regarding Assurance given in reply to Special Mention dated 07.05.2015, the Ministry in their Status Note elucidated the position as under:—

"The matter raised by the Hon'ble Member relates to the cancellation of Shaktiman Mega Food Park in Amethi District of U.P. A. *suo moto* Statement on the matter raised in the Special Mention had already been laid on the Table of the House (Lok Sabha) on 12.05.2015 by the Hon'ble Minister, Food Processing Industries. It was requested that the matter raised by the Hon'ble Member may not be treated as an Assurance and dropped."

12. In so far as the status of the Assurance given in reply to SQ No. 303 dated 11.08.2015, (Supplementary by Shri Sharad Tripathi), is concerned, the Ministry stated in their Note as under:—

"A Central Sector Scheme for development of agro-processing clusters was formulated by the Ministry. The Expenditure Finance Committee (EFC) chaired by Secretary, Department of Expenditure (DoE), considered the scheme in its meeting dated 07.08.2015. The Scheme envisaged development of agro processing clusters with minimum area of 25 acre. However, EFC did not approve the scheme and suggested to formulate a comprehensive umbrella scheme for

development of food processing sector. Accordingly, now new umbrella scheme has been formulated by the Ministry having components of cluster development, capacity expansion, creation of backward and forward linkages and creation of transport logistics for supply chain. The draft scheme has been circulated among concerned Ministries for their comments on 20.11.2015. Thereafter, the scheme will be considered by EFC for recommendation and CCEA for approval."

13. When the Assirance given in reply to SQ No. 24 dated 08.07.2014 was taken up during evidence, the representative of the Ministry explained the position as under:—

"The Assurance pertains to better/improved implementation of Mega Food Parks scheme. The process of ensuring improvement in various schemes is a continuous one and the Assurance does not pertain to a specific issue and therefore the Ministry had requested for dropping the Assurance. The Hon'ble Minister himself reviewed the guidelines and adequate efforts were taken to do away with the inadequacies in the guidelines. The guidelines are being reviewed at their end and suitable changes would be done very soon."

14. With regard to Assurance given in reply to Special Mention regarding Food Park in Amethi, the representative of the Ministry submitted as under:

"The Assurance pertains to a Special Mention regarding cancellation of Mega Food Park in Amethi. The Hon'ble Minister had laid a *suo moto* statement containing all the requisite facts in this regard on the Table of the House. The Assurance may be dropped."

15. On being enquired about the Assurance given in reply to SQ No. 303 dated 11.08.2015 (Supplementary by Shri Sharad Tripathi, MP) regarding Mega Food Parks, the representative of the Ministry responded as under:—

"The Assurance pertained to the launch of a new scheme for Mega Food Parks floated by the Ministry wherein flexibility in the land requirement would be given unlike in the case of 50 acres land scheme. The land requirement under the new scheme has been reduced from 50 acres to 25 acres. The matter was reviewed by the Expenditure Finance Committee and the Secretary (Expenditure) who is the chairperson of the Committee. He has suggested that the matter may be reviewed again and a comprehensive scheme may be floated for the entire sector and not only for a single food park or Mini Food Park. Accordingly, the Ministry have again formulated a new scheme in this regard under which the land requirement has been completely done away with under the new revised scheme which has been proposed, we are saying that a cluster will have to be developed. This scheme will be able to take into consideration even patches of land like 15 acres, 20 acres or 25 acres as per availability. Further, under this scheme there exists an arrangement for giving incentives for establishing such units as Cold Chains, Cold Storages and Backward and Forward Linkages. This umbrella scheme has been circulated for Inter-Ministerial consultation and the same would be subsequently placed before the Expenditure Finance Committee (EFC) for their recommendations. Thereafter, the scheme would be submitted to Cabinet for approval. The Ministry submitted that until then, the Assurance would remain unfulfilled but they have been making efforts in this direction and extension of time till 10.02.2016 has been sought."

Observations/Recommendations

16. The Committee note that the Assurance given in reply to Special mention dated 07.05.2015 regarding 'Food Park in Amethi' is almost fulfilled with the laying of a suo moto statement in this regard on the Table of the House on 12.05.2015 and the process can be completed with the laying of the requisite Implementation Report which has been unduly delayed. The Committee direct the Ministry to lay the said Implementation Report without further delay. As regards the remaining two Assurances regarding improvement of Mega Food Parks given in July, 2014 and August, 2015 the Committee find that the Ministry have made some strides for their fulfillment but the same are still pending for implementation. The issue assumes greater importance due to the grand objectives of Mega Food Park Scheme which aims to create modern infrastructrure facilities for food processing along the integrated value chain from the farm to the market with a cluster based approach on a Hub and Spoke model. The very fact that it includes creation of infrastructure for primary processing and storage near the farm at Primary Processing Centres (PPCs) and Collection Centres (CCs) as well as common facilities and enabling infrastructure like roads, electricity, water, etc. at the Central Processing Centre make the scheme critical for growth story of the farm sector. Besides the scheme proposes a demand driven/pre-marketed model with strong backward/forward linkages and sustainable supply chain with processing at the core which makes it seminal for ensuring optimal development of the farm sector. Above all, the Indian food processing industry holds tremendous potential to grow considering its nascent stage, availability of wideranging and large raw material base and a huge consumer base of over 1.25 billion people. The implementation of Mega Food Park scheme will also tackle many of the issues concerning post harvest losses in the country besides generating large employment opportunities. However, as a matter of concern, the implementation of the scheme has run into diffculties mainly due to the prerequisite condition of requiring a minimim of 50 acres of contiguous land, which is very difficult to find especially in hilly States. The Ministry themselves conceded that some improvements can be done in the system. Observing that the Ministry still need to go a long way to achieve the desired improvment the Committee impress upon the Ministry to avoid further delay in taking decisive steps so that all the grey areas and loopholes in the implementation of the scheme are removed and the benign objectives of the scheme achieved. The Committee welcome the proposal to formulate a new similar scheme in cluster development approach and urge the Ministry to expedite it and also simplify other cumbersome procedures/conditions in order to bring in the desired improvements in the implementation of the scheme and fulfil the Assurances.

B. Package to FPI

17. In reply to USQ No. 745 dated 15.07.2014 regarding 'Package to FPI' (*Annexure-II*) it was stated that a proposal has been received from the State Government of Andhra Pradesh for special package of fiscal and other incentives for industrial development which *inter alia* includes grant of food parks in all the districts except

2 districts and to include residuary Andhra Pradesh in the difficult areas category and the same is at the stage of Inter-Ministerial consultations.

18. The Ministry in their Status Report apprised the position with regard to fulfillment of the Assurance as follows:—

"The relevant information to fulfil the Assurance is to be obtained from the DIPP we requested DIPP several times with latest D.O. letter dated 05—09.11.2015. So far, we have not received response from DIPP. However, the matter is being pursued telephonically with concerned officer of DIPP for early reply."

19. When the Committee enquired about the Assurance during evidence, the representatives of the Ministry deposed before the Committee as under:—

"A proposal was received in the Department of Industrial Policy and Promotions (DIPP), Ministry of Commerce and Industry from the Government of Andhra Pradesh for special package of fiscal and other incentives for industrial development. The issue in the proposal involved so many Ministries and the issue of Mega Food Park pertains our Ministry. They proposed for establishment of food park in every district. DIPP has circulated the proposal amongst all the Ministries/Departments concerned and sought comments. We also gave our comments. We have not received the final decision taken in the matter from the DIPP. So we could not fulfil the Assurance."

Observations/Recommendations

20. The Committee are deeply concerned to note that the Assurance given in reply to USQ No. 745 dated 15.07.2014 regarding 'Package to FPI' which involves special package for development of food processing industries is laying pending for more than 2 years for mainly due to lack of coordination between the Ministry of Food Processing Industries and the Department of Industrial Policy and Promotions. The Committee deprecate the cavalier attitude of the Department of Industrial Policy and Promotions which ignore the reminders from the Ministry of Food Processing Industries and did not furnish the relevant information regarding fulfillment of the Assurance. The Committee desired that the Ministry of Food Processing Industries should take up the matter with the Department of Industrial Policy and Promotion at the highest level to fulfil the Assurance in a time bound manner failing which evidence of the said Department would be taken by the Committee on the issue.

III. Implementation Report

21. As per the Statement of Ministry of Parliamentary Affairs, Implementation Report in respect of the Assurance given in reply to the SQ No. 18 dated 21.07.2015 (Supplementary by Shri Bidyut Baran Mahato, M.P) (Sl. No. 4) has since been laid on the Table of the House on 09.03.2016.

NEW DELHI; DR. RAMESH POKHRIYAL "NISHANK"

09 August, 2016 Chairperson,

18 Shravana, 1938 (Saka) Committee on Government Assurances.

APPENDIX I

GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES LOK SABHA STARRED QUESTION NO. 24 TO BE ANSWERED ON 8TH JULY, 2014

Mega Food Parks

*24. SHRI ARJUN MEGHWAL:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the objectives and the guidelines for establishing Mega Food Parks in the country and the extent to which these objectives have been achieved;
- (b) whether the Government has received several proposals from the States for setting up mega food parks in various parts of the country during the last three years and the current year;
 - (c) if so, the details thereof, State-wise including Rajasthan; and
- (d) the action taken by the Government thereon including the funds allocated/released for the purpose during the above period project/State-wise?

ANSWER

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SMT. HARSIMRAT KAUR BADAL): (a) to(d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) OF LOK SABHA STARRED QUESTION NO. 24 FOR ANSWER ON 8TH JULY, 2014 REGARDING MEGA FOOD PARKS

- (a) The primary objective of Mega Food Parks Scheme is to create modern infrastructure facilities for the food processing along the value chain from the farm to the market with a cluster based approach base on a hub and spokes model. It includes creation of infrastructure for primary processing and storage near the farm at Primary Processing Centres (PPCs) and Collection Centres (CCs) and common facilities and enabling infrastructure like roads, electricity, water, ETP facilities etc. at Central Processing Centre (CPC). These PPCs and CCs act as aggregation and storage points to feed raw material to the processing units located in the CPC.
- (b) & (c) Yes, Madam Details of the proposals for setting up Mega Food Parks received from various States in the country including Rajasthan during the last three years and the current year are at *Annexure-I*.
- (d) 30 Mega Food Park projects have been accorded In-principle approval by the Ministry after evaluation of the proposals, received during the last three years and the current year, as per the scheme guidelines. Out of these 30 projects, 13 projects have been accorded final approval and are at various stages of implementation. 13 projects have been cancelled due to their failure to meet the conditions of final approval as per

the scheme guidelines. Details of implementation of these 30 projects including the funds allocated/released for the purpose during the last three years and the current year are at *Annexure-II*.

ANNEXURE REFERRED IN REPLY TO PARTS (B) & (C) OF THE LOK SABHA STARRED QUESTION NO. 24 FOR ANSWER ON 08TH JULY, 2014 REGARDING MEGA FOOD PARKS

State-wise details of the proposals received for setting up Mega Food Parks during the last three years and the current year including Rajasthan

List of EoIs/Proposals received under Phase II of Implementation

Sl.N	o. Name of the Applicant	Project Location
1	2	3
Biha	ar	
1.	Keventer Food Park Infra Ltd.	Kahelgaon, District Bhagalpur
2.	Ruchi Infrastructure Limited	Durgawati, Bhabua
3.	JVL Mega Food Park Private Limited	Basahi, Rohtas
4.	Bihar Mega Processed Food Park Private Ltd.	Araria
5.	Pristine Logistics & Infra Projects Pvt. Ltd.	Khagaria
Mad	lhya Pradesh	
1.	Ruchi Soya Limited	Maheswar, Khargone
2.	Jabalpur Mega Food Park Private Ltd.	Khairi, Jabalpur
3.	Vashisht Holding Limited SPV- Madhya Pradesh Food Park Pvt. Ltd.	Village Rodiya, Taluka Bhikangaon, District Khargone
4.	Central India Mega Food Park Pvt. Ltd.	Kodhasabri, Dsitrict Chhindwada
5.	Sanwaria Mega Food Park Limited	Kiratpur Village. Talukaltarsi, Hoshangabad
6.	Madhya Pradesh Mega Processed Food Park Pvt. Ltd.	Village Bilawali, Tehsil/District Dewas
7.	Chhindwara Mega Food Park Pvt. Ltd.	Chhindwara
Trip	ura	
1.	Sikaria Infra Projects Private Limited	Near Agartala
2.	Tube Glass Containers Limited SPV- Tripureswari Mega Food Parks Ltd., not formed yet	Uttar Champapura, West Tripura

1	2	3
Har	yana	
1.	Haryana Herbal and Food Park Pvt. Ltd.	Bakana, Kurukshetra
2.	Star One Realtors Pvt. Ltd.	Nuh, District Mewat
3.	Haryana Mega Food Park Pvt. Ltd.	Village Shakarpuri, Tehsil Ferozpur Jhirka, Mewat District
Guj	arat	
1.	Jaffe Food Industries Private Limited	Bakrol Village, Ahmedabad Disttrict
2.	Santoshi Masala Private Limited	Anand
3.	Fanidhar Mega Food Pvt. Ltd.	Viramgam, Ahmedabad
4.	Shree LTC Export India Private Limited	Village Mouje Ratadiya, Taluka Mumdra
	SPV - Kutch Mega Food Park, not formed yet	District Kutch
5.	Mahakali Mega Food Park	Village Kayat, Junishedhavi Navishedhavi of Kadi, District Mehsana
6.	Anil limited SPV - Anil Mega Food Park Pvt. Ltd. not formed yet	Village Paladi, Taluka Savli, District Vadodara
7.	Winfra Green Projects Pvt. Ltd.	Vareth, Taluka Mandvi, Surat
8.	Gujarat Mega Processed Food Park Pvt. Ltd.	Savli, Vadodara
9.	Vibrant Mega Food Park	Janakhali, Taluka Mandvi, Surat
Raja	asthan	
1.	Rajasthan Mega Food Parks Limited	Nairaina, District Jaipur
2.	ARL Infratech Limited	Bhilwara District
3.	Marwar Agro Mega Food Parks Private Limited	Dooni, Gandhigram, District Tonk
Jam	mu and Kashmir	
1.	Simplex Projects Limited	Shadipora, Srinagar
2.	Kashmir Agri fresh Food Park	Lassipora, District Pulwama, Kashmir

1	2	3
Kera	ala	
1.	Kerala State Civil Supply Corporation Limited	Konii, Pathanamthitta District
2.	Malabar Mega Food Park Private Limited	Kinaloor, Kozhikode District
3.	National Integrated Mega Food Park Pvt. Ltd.	Palakkad
Odis	sha	
1.	Centre of Entrepreneurship Development, Regional College of Management	Badchana, Cuttack
2.	MITS Mega Food Park Ltd.	Rayagada
3.	Orissa Mega Agro Food Park Ltd.	Banki
Chh	attisgarh	
1.	Ramky Infrastructure Limited	Banjari/Bagaudh of Tehsil Kurudh in District, Dhamtari
2.	Sahara Integrated Mega Food Park Pvt. Ltd.	Village Badoli, Taluka Rajpur, District Surguja
3.	Chhattisgarh Agro Mega Food Parks Pvt. Ltd.	Naya Raipur
	List of Eols/Proposals received un	der Phase III of Implementation
Sl.N	o. Name of the Applicant	Project Location
1	2	3
And	hra Pradesh	
1.	Godavari Mega Aqua Food Park Pvt. Ltd.	Tadepalligudem, District West Godavari, Andhra Pradesh
2.	Orange Bio Industrial Infrastructure Technologies Pvt. Ltd. (ORBIT)	Raghunadhpally Village and Mandal of Warangal District, Andhra Pradesh
3.	Annapurna Integrated Agri Park	Chintalapadu, Krishna District, Andhra Pradesh
4.	Satyavedu Mega Food Park Pvt. Ltd.	Village Palagunta, Taluka Satyavedu, District Chittoor, State Andhra Pradesh
5.	Smart Agro Industries Corporation Pvt. Ltd.	Village Lakkampally, Nandipet Mandal, District Nizamabad, State Andhra Pradesh

1	2	3
6.	Continental Mega Food Park Ltd.	Village Thimmapur & Kothur, District Mehboob Nagar, State: Andhra Pradesh
7.	Carbon Neutrals Energy Pvt. Ltd.	Zaheerabad, Medak, Andhra Pradesh
Assa	am	
	Kamrup Eco Park Pvt. Ltd.	Village Belguri, District Kamrup, Assam
Biha	ar	
1.	JVL Mega Food Park Pvt. Ltd.	Village Jorabarpur, District Rohtas, State: Bihar
2.	Pristine Logistics & Infra projects Pvt. Ltd.	Block Mansi, District-Khagaria, State: Bihar
3.	Champaran Agri Park Pvt. Ltd.	Bariya, District East Champaran, Bihar
4.	Mums Mega Food Park Pvt. Ltd.	Village Chaugain, Taluka Dumrawn, District Buxar, Bihar
Chh	attisgarh	
1.	Sindhu Farms Pvt. Ltd.	Village Bemta, Sarora, District Raipur
2.	Chhattisgarh Agro Mega Food Park Ltd.	Village Kharora, Distt. Raipur
3.	Utsav Organic Food Park Pvt. Ltd.	Villages Dhansuli & Khatiya, Tilda Tehsil, District Raipur
Dell	าเ	
1.	Pavitra Bhumi Pvt. Ltd.	GT Karnal Road, District North West, State Delhi
2.	Vyanjan Vihar Pvt. Ltd.	Not provided in the Eol.
Goa		
1.	Polar Fresh Pvt. Ltd.	Village Sigaon, District South Goa, Goa
Guj	arat	
1.	Adani Ports and SEZ Ltd.	Mumdra, District Kachchh, Gujarat
2.	Vraj Mega Food Park Pvt. Ltd.	Village Dholi, Taluka Dholuka, District Ahmedabad, Gujarat
3.	Rainbow Mega Food Park Pvt. Ltd.	Village Suraj, Taluka Kadi, District Mehasana, State Gujarat
4.	Vibrant KKP Food and Agro Park Pvt. Ltd.	Village Jankhala, Taluka: Mandavi, District: Surat, State: Gujarat
5.	Fanidhar Mega Food Park Pvt. Ltd.	Village Munderda, near Mehsana, District Mehsana, Gujarat

1	2	3
6.	Gujarat Agro Infrastructure Mega Food Park	Taluka Mangrol, District: Surat, State: Gujarat
Har	yana	
1.	Soma New Towns (P) Ltd.	Village Natar, Sirsa
2.	Continental Warehousing Corporation (Nhava Seva) Limited	Village Jattipur, Distt. Panipat
3.	Star One Realtors Pvt. Ltd.	Village Tajpur, District Mewat, Haryana
4.	Indian Railways Catering and Tourism Corporation Ltd.	Ganaur Town, Sonipat District Haryana
Him	nachal Pradesh	
1.	Poliyan Mega Food Park	Village Poliyan, District Una, Himachal Pradesh
2.	Himachal Integrated Mega Food Park Pvt. Ltd.	Village Dulehar, District Una, Himachal Pradesh
3.	HIM Mega Food Park	Kangra District, Himachal Pradesh
4.	Grewal Associates Pvt. Ltd.	Not given, State: Himachal Pradesh
Jam	mu & Kashmir	
1.	Simplex Projects Limited	Lassipora in Pulwama Distt. of J&K
2.	Greens Food Park India Pvt. Ltd.	Lassipora in Pulwama Distt. of J&K
3.	Kashmir Mega Food Park Pvt. Ltd.	Lassipora in Pulwama Distt. of J&K
4.	J & K Mega Food Park Pvt. Ltd.	Lassipora in Pulwama Distt. of J&K
Kar	nataka	
	Favorich Infra Pvt. Ltd.	Gram Panchayat Kalinganahalli, District Mandya, Karnataka
Ker	ala	
	Melabar Mega Food Park Pvt. Ltd.	Kuzhur, Irinjalakuda taluk of Thrissur Distt., Kerala
Miz	oram	
	Mizoram Mega Food Park Mizoram	Khamaran, Distt: Aizwal, State:
Mac	lhya Pradesh	
	Trident Corporation Ltd.	Village Berkhedi & Khapakhurd, Taluka Budhani, District Sehore, Madhya Pradesh

1	2	3
Mah	arashtra	
1.	Dewap Mega Food Park	District: Parbhani, State: Maharashtra
2.	Amravati Integrated Mega Food Park	Shirpur, Amravati District, Maharashtra
3.	Garden Pick Food Park Pvt. Ltd.	Utran, Jalgaon, Maharashtra
4.	Sindhudurg Integrated Coastal Food Park	Taluka Gavan, District: Sindhudurg, State: Maharashtra
5.	Maharashtra Mega Food Park Pvt. Ltd.	Naigaon Sanghvi, District Satara, State: Maharashtra
6.	Suyojit Mega Food Park Pvt. Ltd.	Wadgaon Pingla, Taluka Sinnar District Nasik, Maharashtra
7.	Satara Mega Food Park Pvt. Ltd.	Degaon, District Satara, Maharashtra
8.	Majalgaon Mega Food Park Pvt. Ltd.	Majalgaon, District Beed, Maharashtra
9.	SK Agro Foodtech Pvt. Ltd.	Village: Kaledhol, District Satara, Maharashtra
10.	Toronto Food Park Pvt. Ltd.	Talasari, District Thane, Maharashtra
Odis	ha	
	Huma Coastal Mega Food Park Pvt. Ltd.	Mouza Raniboro, Tehsil: Khallikote, District: Ganjam, State: Odisha
Pud	ucherry	
	Goenka Infrastructure Pvt. Ltd.	Village Abhishekpakkam, District Puducherry
Punj	ab	
1.	Worldwide Food Park Infrastructure Pvt. Ltd.	Village Hamira, District Kapurthala, Punjab
2.	Saastha Mega Food Park Ltd.	Rail Majra, Distt: Nawanshahar, State: Punjab
Raja	sthan	
1.	Green Tech Mega Food Park Pvt. Ltd.	Village-Rupangarh, District-Ajmer, State: Rajasthan
2.	Rajasthan Mega Food Park Ltd.	Village Narayana, Sambhar Tehsil, Rajasthan

1	2	3
Sik	kim	
1.	M3 Food Paradise Pvt. Ltd.	Saramsa Village, East District, Sikkim
2.	Himalayan Organic Mega Food Park Ltd.	Melli, Distt: South Sikkim, State: Sikkim
Utta	ar Pradesh	
	UP Mega Food Park Pvt. Ltd.	Aurangpur, Pargana Dankaur, District Gautam Budh Nagar, NCR
Utta	arakhand	
	Himalayan Food Park Pvt. Ltd.	Village Mauha Kheraganj, Kashipur, District Udham Singh Nagar, State: Uttarakhand
Wes	st Bengal	
1.	Concast Exim Ltd.	Amta, Howrah, West Bengal
2.	Dankuni Projects Ltd.	Dankuni, District Hooghly, West Bengal
3.	Bengal Mega Food Park Pvt. Ltd.	Rajganj Village, District Jalpaiguri, West Bengal

ANNEXURE II ANNEXURE REFERRED IN REPLY TO PART (d) OF THE LOK SABHA STARRED QUESTION NO. 24 FOR ANSWER ON 08th JULY, 2014 REGARDING MEGA FOOD PARKS

STATUS OF IMPLEMENTATION OF 30 MEGA FOOD PARK PROJECTS APPROVED DURING THE LAST THREE YEARS AND THE CURRENTYEAR PROJECT/STATE-WISE INCLUDING RAJASTHAN (AS ON 30.06.2014) (Rs. in Crore)

of grant released Amount 0.00 5.00 Final approval has been accorded in IMAC meeting on 30.06.2014. 0.00 ∞ "In-principle" approval has been accorded. "In-principle" approval has been 1 50.00 Cancelled in IMAC on 30.06.2014 approved Amount of grant 50.00 50.00 accorded. _ 16.12.2013 30.11.2011 04.06.2014 Final Approval Date of 21.09.2012 19.12.2013 21.09.2012 19.12.2013 Date of Inprinciple approval 06.09.2012 29.04.2011 Project cost 116.44 153.96 142.98 119.12 114.22 124.91 4 Chhattisgarh Andhra Pradesh Andhra Pradesh α Bihar State Bihar Bihar West Godavari, Andhra Pradesh M/s. JVL Mega food Park M/s. Keventer Food Park & Infraprojects Pvt. Ltd., Industries Corporation M/s. Pristine Logistics M/s. Indus Best Mega Infra Ltd., Bhagalpur, M/s. Godavari Mega Raipur, Chhattisgarh Aqua Park Pvt. Ltd., Food Park Pvt. Ltd., Name 2 M/s. Smart Agro Khagaria, Bihar Pvt. Ltd. Pvt. Ltd. SI.No. α 3 4 5. 6.

∞	0.00	5.00 Project	0.00	peen	orded to ed vide	orded to ed in .2014	orded to ed in 2014	orded in 2014
7	50.00	3.01.2012 50.00 5.00 Cancelled due to withdrawal of the SPV from the Project	50.00	"In-principle" approval has been accorded.	"In-principle" approval accorded to the project has been cancelled <i>vide</i> notice dated 25.06.2013	"In-principle" approval accorded to the project has been cancelled in IMAC meeting dated 30.06.2014	"In-principle" approval accorded to the project has been cancelled in IMAC meeting dated 30.06.2014	Final approval has been accorded in IMAC meeting dated 30.06.2014
9	04.06.2014	13.01.2012 withdrawal o	22.05.2014	"In-prin	"In-pring the proje noti	"In-princ the proj IMAC r	"In-prino the proj IMAC n	Final ap IMAC r
5	21.09.2012	29.04.2011	21.09.2012	19.12.2013	21.09.2012	19.12.2013	19.12.2013	21.09.2012
4	129.65	141.70	108.30	117.80	147.08	249.92	81.45	97.63
3	Chhattisgarh	Gujarat	Gujarat	Gujarat	Haryana	Haryana	Himachal Pradesh	Himachal Pradesh
2	M/s. Raipur Mega Food Park Ltd., Raipur, Chhattisgarh	M/s. Anil Mega Food Park Pvt. Ltd., Vadodara, Guarat	Gujarat Agro Infrastructure Mega Food Park, Surat, Gujarat	M/s. Fanidhar Mega Food Park Ltd.	M/s. Soma New Towns (P) Ltd., Sirsa, Haryana	Continental Warehousing Corporation (Nhavaseva) Limited	Himachal Integrated Mega Food Park Pvt. Ltd.,	M/s. Poliyan Mega Food Park Pvt. Ltd., Una Himachal Pradesh
1	7.	∞	6	10.	11.	12.	13.	4.

	M/s. RFK Greens Food Park Pvt. Ltd., Pulwama, Jammu & Kashmir M/s. Indus Mega Food Park Pvt. Ltd. Madhya	Jammu & Kashmir Madhya Pradesh	81.02	21.09.2012	19.02.2014	50.00	30.00
rradesn M/s. Maharashtra Mega Food Park Pvt. Ltd.	shtra Mega r. Ltd.	Maharashtra	135.00	19.12.2013	"In-princif the project meetir	"In-principle" approval accorded to the project has been cancelled in IMAC meeting dated 30.06.2014	orded to ed in IMAC 14
M/s. Amravati In Mega Food Park	M/s. Amravati Integrated Mega Food Park	Maharashtra	133.08	19.12.2013	"In-princiț the project meetir	"In-principle" approval accorded to the project has been cancelled in IMAC meeting dated 30.06.2014	orded to ed in IMAC 14
M/s. Suyojit M Park Pvt. Ltd.	M/s. Suyojit Mega Food Park Pvt. Ltd.	Maharashtra	142.95	19.12.2013	"In-princiț the project meetin	"In-principle" approval accorded to the project has been cancelled in IMAC meeting dated 30.06.2014.	orded to ed in IMAC [4.
M/s. Satara Mega Foo Park Pvt. Ltd., Satara	Mega Food d., Satara	Maharashtra	132.26	21.09.2012	Final appr IMAC me	Final approval has been accorded in IMAC meeting dated 30.06.2014	orded in .2014
M/s. Zoram Mega Foo Park Pvt. Ltd. (earlier M/s. Mizoram Mega Food Park)	Ms. Zoram Mega Food Park Pvt. Ltd. (earlier Ms. Mizoram Mega Food Park)	Mizoram	71.91	19.12.2013	"In-princi	"In-principle" approval has been accorded.	been
M/s. Huma Coastal Mega Food Park Pvt. Ltd., Ganjam, Odisha	Coastal Park Pvt. m, Odisha	Odisha	117.05	21.09.2012	"In-princi cancell	"In-principle" approval has been cancelled <i>vide</i> notice dated 30.03.2014.	been

-	2	8	4	5	9	7	8
23.	M/s. MITS Mega Food Park Ltd., Rayagada, Odisha	Odisha	80.17	29.04.2011	16.04.2012	50.00	5.00
24.	M/s. Chakranemi Infrastructure Pvt. Ltd., Abhishekhpakka	Puducherry	149.89	06.09.2012	"In-princ" cancel	"In-principle" approval has been cancelled <i>vide</i> notice dated 29.05.2014.	s been ted
25.	M/s. Greentech Mega Food Park Pvt. Ltd., Ajmer, Rajasthan	Rajasthan	113.11	21.09.2012	19.02.2014	50.00	0.00
26.	M/s. Kanchenjunga Mega Food Park Ltd. South Sikkim, Sikkim	Sikkim	80.37	21.09.2012	"In-princi cancel	"In-principle" approval has been cancelled <i>vide</i> notice dated 19.02.2014	s been ted
27.	M/s. Sikaria Mega Food Park Pvt. Ltd., Agartala, Tripura	Tripura	87.45	29.04.2011	30.11.2011	50.00	20.79
28.	Uttar Pradesh Mega Food Park Pvt. Ltd.	Uttar Pradesh	113.95	19.12.2013	"In-princi the projec meeti	"In-principle" approval accorded to the project has been cancelled in IMAC meeting dated 30.06.2014	orded to led in IMAC 14
29.	M/s. Himalayan Food Park Pvt. Ltd., Udham Singh Nagar, Uttarakhand	Uttarakhand	124.52	21.09.2012	23.01.2014	50.00	0.00
30.	M/s. Bengal Mega Food Park Pvt. Ltd., Jalpaiguri, West Bengal	West Bengal	113.9	21.09.2012	"In-princi the projec notic	"In-principle" approval accorded to the project has been cancelled <i>vide</i> notice dated 19.02.2014	orded to ed vide

श्री अर्जुन राम मेघवाल (बीकानेर): अध्यक्ष जी, मेरा प्रश्न मेगा फूड पार्क की स्कीम से संबंधित है। जो मंत्री जी ने जवाब दिया है, उसके अनुसार इनको पूरे 30 प्रपोजल तीन साल में प्राप्त हुए हैं और उन 30 प्रपोजल्स में से 13 प्रोजैक्ट्स इन्होंने सेंक्शन किये हैं और 13 प्रोजैक्ट्स ही इन्होंने रिजैक्ट किये हैं।

में बीकानेर संसदीय क्षेत्र से आता हूं और वहां पर जो भुजिया होती है,पूरे देश में जो बीकानेरी भुजिया के नाम से प्रसिद्ध है, उसमें एक एग्रीकल्चर प्रोडक्शन मोठ है। उस मोठ के कारण वह बहुत फेमस हुई। क्लाइमेट भी उसमें एक इश्यू है। इन 30 प्रपोजल्स में बीकानेर का जो प्रपोजल है, उसका इसमें उल्लेख नहीं है। उसका कारण क्या रहा, क्यों नहीं उल्लेख है? मैं जहां तक समझ पा रहा हूं, मैगा फूड पार्क में एक एस॰पी॰वी॰ नामक कंडीशन है। यह स्कीम बहुत अच्छी है, लेकिन 30 प्रपोजल्स प्राप्त हुए, 13 मंजूर हुए, 13 रिजैक्ट हुए, क्योंकि, इस स्कीम में कलस्टर बेस्ड एप्रोच है। मेरा मंत्री जी से यह सवाल है कि जो कंडीशन्स लगाई गई हैं, उन कंडीशंस को ठीक करके सरलीकरण करने का विचार है क्या? ये फूड पार्क हम दस सालों से सुनते आ रहे हैं, लेकिन 10 सालों में कोई ज्यादा फूड पार्क्स मंजूर हुए हैं, ऐसा नहीं है। अब नई सरकार आई है तो मंत्री जी से अपेक्षा है और प्रश्न है कि इसमें सरलीकरण करने का विचार है या नहीं?

खाद्य प्रसंस्करण उद्योग मंत्री (श्रीमती हरिसमरत कौर बादल): मैडम, यह बिल्कुल सही है कि पिछले दस सालों में, जितने तीन सालों में खास तौर से मेगा फूड पार्क्स सैंक्शन हुए हैं, उनमें से जितने लगने चाहिए, वे पूरे नहीं लग सके, लेकिन इसके बहुत से अन्य कारण हैं। सबसे बड़ा कारण यह है कि स्कीम में दिखाते हैं कि 50 एकड़ जमीन की जरूरत होती है, 50 एकड़ जमीन एक जगह में लेना बहुत मुश्किल होता है, उसमें समय लगता है। उसके बाद उस जमीन के लिए सी॰ एल॰ यू॰ स्टेट गवर्नमेंट से लेने में भी बहुत टाइम लग जाता है और सी॰ एल॰ यू॰ लेने के बाद जो आगे उस मैगा फूड पार्क में आइडिया है कि छोटे–छोटे और यूनिट्स लगें, जिससे छोटे किसानों को भी फायदा हो तो यह आगे जब सब–लीज़ करना होता है तो सारी जब लैंड लीज़ पर ली जाती है तो सब–लीज़ का क्लाज़ नहीं होता। कई सारे ऐसे कारण हैं, जिनको देखा जा रहा है और उसमें जो सुधार किया जा सकता है, वह सुधार करने की कोशिश की जायेगी।

जहां तक एस॰ पी॰ वी॰ की इन्होंने बात की है। इसमें तीन-चार स्टेजेज़ होते हैं सबसे पहले एक एक्सप्रैशन ऑफ इंटरैस्ट आता है, जब सरकार मेगा फूड पार्क्स सँक्शन करती है तो एडवरटाइजमेंट देती है, मंत्रालय एक्सप्रैशन ऑफ, इंटरैस्ट इन्वाइट करता है कि कौन लगाना चाहता है। लोग अपने आप एप्लाई करते हैं। वे जब एल्पाई करते हैं तो एक कमेटी उसको चैक करती है, चैक करने के बाद एक और टैक्नीकल कमेटी उसे देखती है। उसके बाद तीसरी कमेटी देखती है और यह सब देखने के बाद वे सँक्शन होते हैं। सबसे पहली स्टेज़ होती है कि यह एस॰ पी॰ वी॰ की जो एक कंडीशन होती है, जिसमें आपके पास जमीन होनी चाहिए, सी॰ एल॰ यू॰ होना चाहिए, फाइनेंशियल आपका सारा अरेंजमेंट होना चाहिए, तब जाकर आपको सैक्शन मिलती है। इसलिए यह एस॰ पी॰ वी॰ (स्पेशल परपज़ व्हीकल) है, तािक लोग ग्रांट लेकर काम कर सकें। इसके मेन क्राइटीरिया में जमीन हो, पैसा हो, सारा कुछ टाइड–अप हो, उसके बाद ही एप्रूवल मिलती है।

जैसा ऑनरेबिल मैम्बर ने कहा कि इनके यहां बीकानेर में भुजिया का है तो उम्मीद करती हूं कि वहां से जब नये प्रोजैक्ट्स सैंक्शन किए जाएंगे तो उसमें वे जरूर एप्लाई करें, मैं इसको देख रही हूं कि कारण क्या है कि सारे जितना इसको पापुलर होना चाहिए, क्यों सारे नहीं लग रहें हैं और स्कीम्स में बदलाव जो कर सकते हैं, जिस करके यह स्कीम आगे बढ़ सके, वह जरूर किया जायेगा।

श्री अर्जुन राम मेघवाल (बीकानेर): मैं मंत्री जी का धन्यवाद करना चाहता हूं कि बीकानेरी भुजिया के लिए ये सैद्धान्तिक स्वीकृति अभी सदन में दे रही हैं। मेरा आपके माध्यम से दूसरा सप्लीमेंटरी प्रश्न है कि जो ये एस॰ पी॰ वी॰ (स्पेशल परपज़ व्हीकल) हैं और उसके साथ जुड़ा हुआ स्टेक होल्डर है, जितने प्रोजैक्ट्स मंजूर भी हुए हैं तो मेरी जानकारी जो है, उसके मुताबिक में कह रहा हूं कि स्टेट गवर्नमेंट, एस॰ पी॰ वी॰ और स्टेक होल्डर्स, इन तीनों के बीच में कोआर्डिनेशन नहीं है।

एसपीवी वाले जब मेगा फूड पार्क प्रोजेक्ट मंजूर करके ले जाते हैं, उसके बाद स्टेट गवर्नमेंट से भी संबंध अच्छे नहीं रखते हैं और जो स्टेक होल्डर्स होते हैं, उनकी भी कई ऐसी शिकायतें आती हैं कि एसपीवी वाला हमारा शोषण कर रहा है। स्टेट गवर्नमेंट, एसपीवी और स्टेक होल्डर्स इन तीनों के बीच में कोई कोआर्डिनेशन बैठाकर, अगर स्टेट गवर्नमेंट को ही एसपीवी बना दें या कुछ कंडीशन में सरलीकरण कर दें तो यह स्कीम ज्यादा लाभान्वित हो सकती है। मेरा आपके माध्यम से माननीय मंत्री जी से यह प्रश्न है।

श्रीमती हरिसमरत कौर बादल: मंत्रालय की तरफ से एक लोकल ऑफिसर स्टेट लेवल पर एप्वाइंट किया जाता है, जो इसको आगे देखते हैं। इसमें कोई शक नहीं कि जैसे स्कीम पहले थी, उसमें यह प्रॉब्लम जरूर आती थी। इन्हीं को देखते हुए कई चेंजेज किये गये हैं, अभी नये मेगा फूड पार्क जो किये जायेंगे, जिसमें एक बड़ा चेंज यह किया गया है कि पहले जो कोऑपरेटिव और स्टेट एजेंसीज थीं, उनको भी यह स्कीम फिट नहीं आती थी। अब उनके लिए एसपीवी की जरूरत नहीं होगी, जिससे डॉयरेक्टली कोऑपरेटिव और स्टेट एजेंसीस भी कर सकती है और यह जो नोमिनेट किया जाता है, स्टेट लेवल पर जो ऑफिसर होता है, अक्सर वे किमश्नर होते हैं, डिप्टी कलेक्टर्स होते हैं तो वे इस सारे को मॉनीटर करते हैं और उन्हीं का यह काम होता है। ये जो स्टेट के साथ प्रॉब्लम्स आती हैं, इसीलिए उनको उस कमेटी में डाला जाता है तािक वे स्टेट लेवल पर फॉलोअप कर सकें।

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना): महोदया, हमारे देश में फूड प्रोसेसिंग के क्षेत्र में क्षमता बहुत है। आज भारत दूध के क्षेत्र में नम्बर वन उत्पादक है, फूट एंड वेजिटेबल के क्षेत्र में नम्बर दो और फूड ग्रेन्स के क्षेत्र में नम्बर तीन, लेकिन हमारी वेस्टेज करीब 40 प्रतिशत है। यह जो मेगा फूड पार्क स्कीम है, मेरा प्रश्न यह है कि मंत्री जी को और उन्होंने उल्लेख भी किया है कि कठिनाइयां हैं और यह वास्तविकता है जो मंत्री जी ने कहा, लेकिन कठिनाइयों का समाधान करने के लिए मंत्रालय और मंत्री जी की क्या सोच है? इसी के साथ जो एक प्रस्ताव रखा गया था कि जो कैंपिटल कॉस्ट है उसे पचास करोड़ से बढ़ाकर सौ करोड़ रखा जाए, उस पर सरकार की क्या सोच है और कितने लोगों को इसके आधार पर भविष्य में रोजगार मिल पाएगा? कृपया इस बारे में हमें सूचित करें(व्यवधान)

श्रीमती हरिसमरत कौर बादल: जो यह मेगा फूड पार्क की स्कीम है, जैसा इन्होंने वेस्टेज के बारे में कहा, पोस्ट हार्वेस्टिंग इंजीनियरिंग और टेक्नॉलाजी की एक स्टडी सिफेट ने की है, उसमें उन्होंने बताया है कि जो पेरिशेबल फूट्स एंड वेजिटेबल्स होते हैं, उसमें तकरीबन 6.8 से लेकर 18 परसेंट तक वेस्टेज होते हैं, जिसमें सबसे ज्यादा मात्रा फ्रुट और वेजिटेबल में होती है। एक कारण यह है कि फ्रुट प्रोसेसिंग में फ्रुट्स एंड वेजिटेबल्स में की प्रोसेसिंग सबसे कम है, इसमें कोई शक नहीं है, मिल्क की ज्यादा है, दूसरी चीजों की ज्यादा है। खास तौर से हमारे देश में लोगों को फ्रेश फ्रुट्स और फ्रेश वेजिटेबल्स की आदत है प्रोसेस्ड फ्रुड्स की अभी इतनी आदत नहीं है। इस मेगा फूड पार्क का एक यही उद्देश्य था कि वेस्टेज को घटाने के लिए ये मेगा फूड पार्क बनाये जाएं। हब एंड स्पोक एक मॉडल होता है, जहां पर एक बड़ा प्रोसेसिंग सेंटर होता है और फॉर्म लेबल पर कलेक्शन सेंटर्स होते हैं, उसके पास प्राइमरी प्रोसेसिंग सेंटर्स होते हैं, फिर ये

सेंट्रल प्रोसेसिंग सेंटर्स पर आते हैं। यह हब एंड स्पोक मॉडल इसीलिए है तािक उसकी कवरेज चारों तरफ से हो सके, इसीलिए मेगा फूड पार्क को इनिवजन किया गया था। जैसा पहले बताया कि इसकी जैसी सक्सेस रेट होनी चािहए, वह नहीं है। हमारी गवर्नमेंट से मुझे पूरी उम्मीद है कि यह सपोर्ट मिलेगा, वे चेंजेज लाने के लिए जिससे यह स्कीम आगे बढ़ सके।

As far as the hon. Member's suggestion that the amount of subsidy should be raised from Rs. 50 crore to Rs. 100 crore is concerned, I would like to say that, unfortunately the financial status has not been left in such a condition that we would do things that we would love to do. So, soon as the funds situation is put on the right track, I am sure we will look into that. Meanwhile, other alternatives or options are being weighed.

श्री दुष्यंत चौटाला (हिसार): महोदया, अभी मंत्री जी ने कहा कि नए फूड प्रोसेसिंग प्लांट्स देश के अंदर और खोले जाएंगें। मैं इतना ही पूछना चाहूंगा कि क्या हिरयाणा प्रदेश में और हिसार लोक सभा क्षेत्र में भी कोई प्लांट सैट अप करने की कोई उम्मीद केंद्र सरकार रखती है?

श्रीमती हरिसमरत कौर बादल: नए मेगा फूड पार्क्स के लिए अभी भी स्कीम 31 जुलाई तक ओपेन है। लोग अपना एक्सप्रेशन ऑफ इंटरेस्ट (ई॰ओ॰आई॰) भेज सकते हैं। शायद, इसको एक्सटेंड करने के बारे में सोचा जा सकता है। यह अभी भी अवेलेबल है।

SHRIMATI KAVITHA KALVAKUNTLA (NIZAMABAD): Madam, in Nandipet Mandal in my constituency, around 380 acres have already been acquired from the farmers but the Food Park never started in the past seven years. I just want to understand the reason behind it. I think the final approval is still pending. Will the final approval happen? If not, will the land be given back to the farmers?

SHRIMATI HARSIMRAT KAUR BADAL: Like I said earlier, there are various stages in it. Once those norms are met, then the approvals are given. So, if the final approval is still pending, it means that either funds have not been tied up or the land is not there in that unit of 50 acres. As soon as all the options are cleared, the grant is released.

माननीय अध्यक्ष: सभी प्रश्नों के उत्तर अच्छी तरह से आ गए हैं।

APPENDIX II

GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES LOK SABHA UNSTARRED QUESTION NO. 745 TO BE ANSWERED ON 15TH JULY, 2014

Package to FPI

745. SHRI NISHIKANT DUBEY: SHRI VIRENDER KASHYAP:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether some States have requested the Government for grant of special package for development of Food Processing Industries (FPIs);
 - (b) if so, the details thereof and the action taken by the Government thereon;
- (c) whether the Government proposes to give special package for development of FPIs in Himachal Pradesh and Jharkhand;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES (DR. SANJEEV KUMAR BALYAN): (a) & (b) Ministry of Food Processing Industries has not received any proposal for special package for development of Food Processing Industries. However, a proposal has been received from Government of Andhra Pradesh for special package of fiscal and other incentives for industrial development in Department of Industrial Policy and Promotion, Ministry of Commerce & Industry. The above proposal, *inter alia*, includes grant of food parks in all the districts excepts 2 districts and to include residuary Andhra Pradesh in the difficult areas category. The same is at the stage of inter-ministerial consultations.

- (c) No, Madam.
- (d) & (e) Do not arise.

APPENDIX III

SHRI RAHUL GANDHI (AMETHI): Madam Speaker, I thank you for letting me raise this matter in the House.

महोदया, अमेठी में जो फूड पार्क बन रहा था, उसके बारे में में यहां बात करना चाहता हूं। कुछ साल पहले में यू॰पी॰ के दौरे पर था। वहां पर एक किसान मेरे पास आया और मुझसे एक सवाल पूछा। उसने कहा कि राहुल जी, आप मुझे एक बात समझाइए। हम आलू बेचते हैं दो रुपये किलो। मगर, जब हमारे बच्चे चिप्स खरीदते हैं तो दस रुपये का एक पैकेट आता है और उसमें एक आलू होता है। किसान ने मुझ से पूछा कि आप हमें बताइए कि यह क्या जादू हो रहा है? मैंने उन किसानों से पूछा कि आपको क्या लगता है? इस का क्या कारण है?.......(व्यवधान)

भैया, मैं सूट की बात नहीं कर रहा हूं, आलू की बात कर रहा हूं।(व्यवधान) आप मत घबराइए।(व्यवधान)

महोदया, मैंने किसानों से पूछा और उन्होंने कहा कि राहुल जी, इसका कारण यह है कि जो फैक्ट्रियां बनती हैं, वह हम से दूर होती हैं। अगर हम अपना माल डायरेक्टली फैक्ट्रीज में बेच पाते, तो बीच में जो लोग, बिचौलिए पैसे ले जाते हैं, उनको फायदा नहीं होगा और पूरा पैसा हमें मिलेगा। फूड पार्क के पीछे यह सोच थी।

एक प्रकार से अमेठी और उत्तर प्रदेश के जो दस-बारह जिले हैं, उनके मजदूरों और किसानों की लड़ाई थी। आहिस्ता-आहिस्ता यह प्रोजेक्ट आगे बढ़ा। दस जिलों के लाखों किसानों को इस प्रोजेक्ट का फायदा मिलेगा। चालीस फैक्टियां वहां लगनी थीं, जहां किसान डॉयरेक्टली अपना माल बेच पाए।

अब मैं आपको पिछले चुनाव में ले जाना चाहता हूं। प्रधानमंत्री जी अमेठी आए और उन्होंने(व्यवधान) आप किस बात पर ऐतराज कर रहे हैं?(व्यवधान) महोदया, मैं दो मिनट में खत्म कर रहा हूं।(व्यवधान)

माननीय अध्यक्ष: आप बोलते रहिए, आपकी बात ही रिकॉर्ड होगी।......(व्यवधान)

श्री राहुल गांधी (अमेठी): प्रधानमंत्री जी ने 52 मिनट का भाषण किया।......(व्यवधान) उन्होंने भाषण में एक अच्छी बात कही, जो उस समय मुझे अच्छी लगी थी। उन्होंने कहा कि मैं यहां बदले की राजनीति करने नहीं आया हूं, मैं बदलाव की राजनीति करने आया हुं।......(व्यवधान) राजनेताओं के पास अपना वायदा ही होता है और सबसे जरूरी वायदा हिन्दुस्तान में प्रधानमंत्री जी का होता है।.......(व्यवधान) प्रधानमंत्री जी ने किसानों से वायदा किया, मजदूरों से वायदा किया कि वे बदले की राजनीति नहीं करेंगे मगर वह हुआ है। फूड पार्क को कैंसल किया गया है।......(व्यवधान)

में यहा सिर्फ यह कहना चाहता हूं कि इस फूड पार्क में अमेठी के किसानों की जिन्दगी में बहुत बड़ा बदलाव आएगा, उनको पैसा मिलेगा, उनको फायदा होगा। इस फूड पार्क को आप केंसल मत कीजिए। धन्यवाद।

माननीय अध्यक्षः श्री पी॰आर॰ सुन्दरम।(व्यवधान)

माननीय अध्यक्ष: सुन्दरम जी, एक मिनट।(व्यवधान)

माननीय अध्यक्ष: प्लीज आप बैठिए। आपस में इस तरह से बात करना अच्छी बात नहीं है।(व्यवधान)

माननीय अध्यक्ष: ज्योतिरादित्य जी, दो दिन से आपको क्या हो गया है?(व्यवधान)

माननीय अध्यक्ष: आप बहुत ज्यादा गुस्सा कर रहे हैं।(व्यवधान)

गृह मंत्री (श्री राजनाथ सिंह): महोदया, में भी गांव का रहने वाला हूं और किसान परिवार की मां की कोख से पैदा हुआ हूं।(व्यवधान) अभी इस सदन के सम्मानित सदस्य श्री राहुल गांधी जी ने यह कहा कि दो रुपए का आलू, जब उसकी चिप्स तैयार होती है तो दस रुपये की दर से बिकती है, कम जानते हैं। में यह कहना चाहता हूं कि दो रुपए किलो के आलू की चिप्स 50 रुपए, 75 रुपए में पैकेट में मिलता है।...(व्यवधान)

माननीय अध्यक्ष: यह क्या हो रहा है? क्यों आपस में सब लोग बोलते हैं?....(व्यवधान)

श्री राजनाथ सिंह: आप लोग शांत रहिए, केवल उन लोगों को बोलने दीजिए, आप लोग शांत रहिए। इधर से कोई न बोले। दूसरी चीज, इन्होंने यह कहा है कि इस सरकार ने वह जादू कहां से सीखा है।.... (व्यवधान) यह क्या जादू है?(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना): इन्होंने जादू नहीं बोला है।....(व्यवधान)

श्री राजनाथ सिंह: नहीं, जादू बोला है....(व्यवधान) यह जादू....(व्यवधान)यह क्या जादू है?.... (व्यवधान)

अध्यक्ष महोदया, मैं यह कहना चाहता हूं कि यह जादू हमारी सरकार ने नहीं इजाद किया है बिल्क जादू यदि किसी ने इजाद किया है तो उनकी सरकार ने इज़ाद किया है।...(व्यवधान) हमारी सरकार ने इसका इज़ाद नहीं किया है।....(व्यवधान) लेकिन जहां तक इस फूड प्रोसेसिंग पार्क का सवाल है।.... (व्यवधान) इस संबंध में, मैं कहना चाहता हूं।

माननीय अध्यक्ष: आप फूड पार्क की बात करें।....(व्यवधान)

माननीय अध्यक्षः क्या हो गया है, श्री ज्योतिरादित्य जी?(व्यवधान)

श्री राजनाथ सिंह: आप दिखवा लीजिएगा।...(व्यवधान) क्या जादु है....(व्यवधान)

माननीय अध्यक्ष: आप सभी बैठ जाएग।(व्यवधान)

माननीय अध्यक्ष: ज्योतिरादित्य जी, कृपया बैठिए।(व्यवधान)

श्री राजनाथ सिंह: क्या जादू है?....(व्यवधान) यह कहा था....(व्यवधान) मान लिया कि सरकार के संबंध में नहीं, लेकिन यह कहा कि क्या जादू है?....(व्यवधान) इस जादू का इज़ाद यदि हुआ है तो पहले ही हुआ है, पिछली सरकार के शासन काल में ही हुआ है।....(व्यवधान) इस जादू का इज़ाद हम लोगों के शासन काल में नहीं हुआ है।

अध्यक्ष महोदय, जहां तक इस मेगा फूड पार्क का प्रश्न है, इसको प्रिंसिपल एप्रूवल वर्ष 2010 में मिला था....(व्यवधान) तीन-चार सालों में जो हो रहा था, मैं उसकी चर्चा नहीं करना चाहता हूं। जो मेरी अब तक की जानकारी है, शायद कम्पनी ने ही इसको रिफ्युज कर दिया....(व्यवधान)

माननीय अध्यक्ष: आप सभी इतने क्यों उत्तेजित हो रहे हैं?(व्यवधान)

श्री राजनाथ सिंह:

The Hon'ble Minister said, I would just like to say that the Hon'ble member has raised this issue in the house and I will definitely look into the matter to find out the facts.

...(व्यवधान) राहुल जी, बदले का तो सवाल ही नहीं खड़ा होता है।...(व्यवधान) हम तो यह मान कर चलते हैं कि हम लोग देश का विकास करना चाहते हैं। अकेले सत्ताधारी दल देश का विकास नहीं कर सकता है, जब तक कि सब का सहयोग प्राप्त नहीं होगा। हमारी यह सोच है। If you have said, I will look into the matter. I will personally inform you about this.

SHRI P.R. SUNDARAM (NAMAKKAL): I express my deep concern over the recent statement of the hon. External Affairs Minister, Shrimati Sushma Swaraj for warning the Indian fishermen in Tamil Nadu not to trespass into the territorial waters of Sri Lanka. It is unfortunate that such statements will encourage Sri Lankan Navy to continue their brutal attacks against innocent Indian fishermen, even while they are fishing in our territory.

It will also justify all their previous inhuman attacks, which had claimed several hundred lives of Indian fishermen and capturing of their fishing boats and equipment. No other country in the world resort to such brutal attacks on fishermen of their neighboruing countries.

This is because of the facts that fishermen generally meet their both ends by venturing into the sea and they are very poor. Under these conditions, such warnings against helpless fishermen will only endanger the livelihood, particularly in Tamil Nadu.

APPENDIX IV

GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES LOK SABHA STARRED QUESTION NO. 18 TO BE ANSWERED ON 21ST JULY, 2015

Cold Chain Storages

*18. SHRI BIDYUT BARAN MAHATO: SHRI PRATHAP SIMHA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the percentage of agricultural/horticultural produce being stored and preserved in cold storages in each of the States/Union Territory in the country;
- (b) whether there is a shortage of cold storages in the country and if so, the details thereof and the reasons therefor;
- (c) whether the Government has made any assessment of the requirement of cold chains/storages by the end of 2015 and if so, the details thereof;
- (d) whether the Government proposes to establish more cold chains/storages under the public-private partnership module in the near future and if so, the details thereof, State/UT-wise; and
- (e) the details of the skill development programme being run by the Government in food processing sector in the country?

ANSWER

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SMT. HARSIMRAT KAUR BADAL): (a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PARTS (a) to (e), OF LOK SABHA STARRED QUESTION NO. 18 FOR ANSWER ON 21ST JULY, 2015 REGARDING COLD CHAIN STORAGES.

- (a) Data regarding percentage of agricultural/horticultural produce being stored and preserved in cold storages in each of the States/Union Territory in the country is not maintained by the Ministry. However, the availability of number of cold storages in each State/UT and capacity created as on 31-03-2015 is placed at *Annexure-1*.
- (b) Dr. Saumitra Chaudhuri Committee constituted by the Planning Commission in 2012 has indicated cold storage requirement of 61 million metric tonnes. The present capacity of cold storage is estimated at around 32 million metric tonnes in the country. Thus, the present gap is around 29 million metric tonnes. Creation of cold storage/cold chain infrastructure is a capital intensive activity. Therefore, enough investment has not taken place in this sector.
- (c) To assess the current status of gap in Cold-chain infrastructure, a fresh study is being conducted by the National Centre for Cold-Chain Development (NCCD)

through NABARD Consultancy Services (NABCONS). The outcome of the study will be available shortly.

- (d) Under the Viability Gap Funding (VGF) Scheme of the Ministry of Finance, setting up of cold chain infrastructure is allowed under Public Private Partnership (PPP) mode. However, till date no proposal to set up the cold chain project under the PPP mode has been sanctioned.
- (e) The Ministry of Food Processing Industries does not operate any specific scheme for skill development. However, the Ministry has two academic-cum-research Institutions *viz*. National Institute of Food Technology Entrepreneurship and Management (NIFTEM) at Kundli, Sonepat, Haryana and the Indian Institute of Crop Processing Technology (IICPT) at Thanjavur, Tamil Nadu, which offer academic programmes at Bachelors, Masters and Ph.D in food processing. These institutes are also conducting short-term training in food processing.

This Ministry was also implementing Human Resource Development (HRD) as one of the components under the centrally sponsored scheme of National Mission on Food Processing (NMFP) during the 12th Plan. Government has decided to de-link NMFP from the Central Government support with effect from 01-04-2015. Therefore, HRD scheme has also been de-linked from the Government of India support.

Ministry of Skill Development and Entrepreneurship has recently launched the scheme of Pradhan Mantri Kaushal Vikas Yojana (PMKVY) to provide outcome based skill training in various sectors including food processing.

ANNEXURE I

ANNEXURE REFERRED IN REPLY TO PART (a) OF THE LOK SABHA STARRED QUESTION NO. 18 FOR ANSWER ON 21ST JULY, 2015 REGARDING COLD CHAIN STORAGES

State-wise Distribution of Cold Storage along with capacity (as on 31-03-2015)

Capacity in M	Number of Cold Storages	States/UTs	Sl. No.
2	2	Andaman & Nicobar Islands (UT)	1.
15778	413	Andhra Pradesh	2.
50	2	Arunachal Pradesh	3.
1196	34	Assam	4.
14113	304	Bihar	5.
124	7	Chandigarh (UT)	6.
4705	97	Chhattisgarh	7.
1298	97	Delhi	8.
77	29	Goa	9.
23231	625	Gujarat	10.
6386	307	Haryana	11.
530	36	Himachal Pradesh	12.
697	29	Jammu & Kashmir	13.
2216	56	Jharkhand	14.
5363	192	Karnataka	15.
783	197	Kerala	16.
	1	Lakshadweep (UT)	17.
11683	275	Madhya Pradesh	18.
762797	555	Maharashtra	19.
29	1	Manipur	20.
82	4	Meghalaya	21.
39	3	Mizoram	22.
61	2	Nagaland	23.
3666	120	Odisha	24.
	3	Puducherry (UT)	25.
20513	618	Punjab	26.
4928	157	Rajasthan	27.
21	3	Sikkim	28.
3047	165	Tamil Nadu	29.
444	14	Tripura	30.
138127	2209	Uttar Pradesh	31.
896	30	Uttarakhand	32.
59122	506	West Bengal	33.
326842	7093	Total	

[Source: Department of Agriculture and Cooperation, NHB & MoFP]

APPENDIX V

GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES LOK SABHA STARRED QUESTION NO. 303 TO BE ANSWERED ON 11TH AUGUST, 2015

Mega Food Parks

*303. SHRI RADHESHYAM BISWAS:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the core objectives of Mega Food Parks (MFPs) Schemes including its key features, funding pattern along with institutional mechanism and guidelines outlined for setting up of MFPs;
- (b)the details of sanctioned, approved, withdrawn, cancelled, under implementation and operational MFPs along with the reasons for the withdrawal, cancelled and delayed projects during the 12th Plan Period;
- (c) the funds earmarked, released and utilized during the above Plan period, project-wise and State-wise including Assam;
- (d) whether the Government proposes to set up more MFPs in Assam and other parts of North Eastern Region and if so, the details thereof; and
- (e) the steps taken/being taken by the Government for expediting the setting up of MFPs in the country?

ANSWER

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SMT. HARSIMRAT KAUR BADAL): (a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 303 FOR ANSWER ON 11TH AUGUST, 2015 REGARDING MEGA FOOD PARKS

(a) The core objective of the Mega Food Parks Scheme is to facilitate the creation of modern infrastructure facilities for food processing along the value chain from the farm to the market through a cluster based approach known as "hub and spokes" model. It includes creation of infrastructure for Collection Centres (CCs), primary processing and storage near the farm through the Primary Processing Centres (PPCs) and common facilities along with enabling infrastructure like roads, electricity, water, ETP facilities etc. at Central Processing Centre (CPC). These CCs and PPCs act as aggregation and storage/primary processing points to feed raw material to the food processing units located in the CPC. The minimum land required for a CPC in Mega Food Park is 50 acres and implementation period is 30 months.

The Mega Food Park project is implemented by a Special Purpose Vehicle (SPV) which is a Body Corporate registered under the Companies Act. However, State Government/State Government entities/Cooperatives applying for the project under

the scheme are not required to form a separate SPV. Grant-in-aid @ 50% of eligible project cost in general areas and @ 75% of eligible project cost in NE Region and difficult areas (Hilly States and ITDP areas) subject to maximum of Rs. 50 crore per project is provided under the scheme.

- (b) The detail of sanctioned, approved, withdrawn, cancelled, under implementation and operational MFPs along with the reasons for the withdrawal, cancellation and delayed projects during the 12th Plan period are at *Annexure-I*.
- (c) An allocation of Rs. 1714 crore has been made by the Government for the scheme of Mega Food Parks during the 12th Plan. Out of which, an expenditure of Rs. 286.34 crore has been incurred by the Ministry till date against the provision of Rs. 442 crore in Budget Estimates, reduced to Rs. 387.35 crore in Revised Estimates. The project-wise details of fund released and utilised during 11th and 12th Plan including Assam under the scheme Mega Food Parks are given at *Annexure-II*.
- (d) Mega Food Parks scheme is demand driven and not State or area centric. Mega Food Parks are important capital intensive projects implemented by a Special Purpose Vehicle (SPV), a registered Company, which is selected on the basis of the evaluation of the proposal received against Expressions of Interest (EoI) invited by the Ministry. So far only 42 MFPs have been approved under this scheme. Three Mega Food Parks have been approved in North-East one each at Nalbari in Assam, Agartala in Tripura and Aizawl in Mizoram. There is no proposal to invite fresh EoIs at present under the scheme.
- (e) To expedite the implementation of MFPs in the country, the Ministry is providing all the necessary support including interaction with various concerned Departments/Agencies of the State and Central Governments to remove the bottlenecks in implementation, making suitable amendments in the scheme and its guidelines and pursuing State Governments to extend fiscal and other benefits to these projects to attract investment. Progress of implementation of each of the MFP project is monitored/reviewed regularly by the Ministry. The Ministry has engaged Program Management Agency (PMA) to assist it in implementation. PMAs undertake field visits of the projects and assess progress of implementation periodically. The Inter-Ministerial Approval Committee (IMAC) headed by Hon'ble Minister for Food Processing Industries also reviews progress of the projects periodically and based on the experience, corrective measures are taken to remove bottlenecks in the implementation process. A provision for imposing penalty has also been made in the Revised Scheme guidelines (applicable w.e.f. 10.02.2014) in case of non-adherence to stipulated timeline for completion of project by the implementing agencies.

ANNEXURE REFERRED IN REPLY TO PART (b) OF THE LOK SABHA STARRED QUESTION NO. 303 FOR ANSWER ON 11TH AUGUST, 2015 REGARDING MEGA FOOD PARKS

Details of sanctioned, approved, withdrawn, cancelled, under implementation and operational MFPs along with the reasons for the withdrawal, cancellation and delayed projects during 12th Plan:

Sl. No.	Project Name	State	Reason(s) for withdrawal/cancellation/delay in implementation
1.	Andhra Pradesh Industrial Infrastructure Corporation (APIIC), Krishna	Andhra Pradesh	Implementing Agency is in the process of meeting the conditions of final approval.
2.	M/s Srini Food Park Pvt. Ltd., Chittoor	Andhra Pradesh	The Park has become operational on 09.07.2012.
3.	M/s Godavari Mega Aqua Park Pvt. Ltd., West Godavari	Andhra Pradesh	The Park is under implementation.
4.	M/s North East Mega Food Park Ltd., Nalbari	Assam	The Park has become operational on 28.05.2015.
5.	M/s Mums Mega Food Park Pvt. Ltd., Buxar	Bihar	SPV is in the process of meeting the conditions of final approval.
6.	M/s Pristine Mega Food Park Pvt. Ltd., Khagaria	Bihar	The Park is under implementation.
7.	M/s Keventer Food Park Infra Ltd.	Bihar	Final approval accorded to the project was cancelled due to the inability of the SPV in taking physical possession of 50 acres of land.
8.	M/s JVL Mega Food Park Pvt. Ltd., Rohtas	Bihar	The Park is under implementation.
9.	Indus Best Mega Food Park Pvt. Ltd., Raipur	Chhattisgarh	The Park is under implementation.
10.	Raipur Mega Food Park Ltd., Bemetara	Chhattisgarh	The project was cancelled due to withdrawal by SPV.
11.	M/s Adani Ports and Special Economic Zone Ltd., Kutch	Gujarat	SPV is in the process of meeting the conditions of final approval.
12.	Gujarat Agro Infrastructure Mega Food Park Pvt. Ltd., Surat	Gujarat	The Park is under implementation.
13.	M/s Anil Mega Food Park Pvt. Ltd.	Gujarat	The project was cancelled due to withdrawal by SPV.
14.	M/s Fanidhar Mega Food Park Ltd., Mehsana	Gujarat	SPV is in the process of meeting the conditions of final approval.

Sl. No.	Project Name	State	Reason(s) for withdrawal/cancellation/delay in implementation
15.	Haryana State Industrial & Infrastructure Development Corporation Limited, Sonepat	Haryana	Implementing Agency is in the process of meeting the conditions of final approval.
16.	M/s Soma New Towns (P) Ltd.	Haryana	"In-principle" approval accorded to the project was cancelled on account of not meeting the conditions of "Final Approval" as per the scheme guidelines.
17.	M/s Continental Warehousing Corporation (Nhavaseva) Limited.	Haryana	"In-principle" approval accorded to the project was cancelled on account of not meeting the conditions of "Final Approval" as per the scheme guidelines.
18.	M/s Cremica Food Park Pvt. Ltd., Una	Himachal Pradesh	The Park is under implementation.
19.	M/s Himachal Integrated Mega Food Park Pvt. Ltd.	Himachal Pradesh	"In-principle" approval accorded to the project was cancelled on account of not meeting the conditions of "Final Approval" as per the scheme guidelines.
20.	M/s RFK Greens Food Park Pvt. Ltd., Pulwama	Jammu and Kashmir	The Park is under implementation.
21.	M/s Jharkhand Mega Food Park Pvt. Ltd., Ranchi	Jharkhand	The Park is under implementation.
22.	M/s Integrated Food Park Pvt. Ltd., Tumkur	Karnataka	The Park has become operational on 24.09.2014.
23.	Kerala State Industrial Development Corporation Limited (KSIDC), Alappuzha	Kerala	Implementing Agency is in the process of meeting the conditions of final approval.
24.	Kerala Industrial Infrastructure Development Corporation (KINFRA), Palakkad	Kerala	Implementing Agency is in the process of meeting the conditions of final approval.
25.	M/s Ruchi Acroni Industries Ltd., Dewas	Madhya Pradesh	SPV is in the process of meeting the conditions of final approval.
26.	M/s Indus Mega Food Park Pvt. Ltd., Khargoan	Madhya Pradesh	The Park is under implementation and nearing completion.
27.	M/s Jain Agro Trading Company Private Limited, Wardha	Maharashtra	SPV is in the process of meeting the conditions of final approval.
28.	M/s Vinay Tiwari Agro Estates & Farms Pvt. Ltd., Ahmednagar	Maharashtra	SPV is in the process of meeting the conditions of final approval.
29.	M/s Paithan Mega Food Park Ltd., Aurangabad	Maharashtra	The Park is under implementation.

Sl. No.	Project Name	State	Reason(s) for withdrawal/cancellation/delay in implementation
30.	Satara Mega Food Park Pvt. Ltd., Satara	Maharashtra	The Park is under implementation.
31.	M/s Maharashtra Mega Food Park Pvt. Ltd.	Maharashtra	"In-principle" approval accorded to the project was cancelled on account of not meeting the conditions of "Final Approval" as per the scheme guidelines.
32.	M/s Amravati Integrated Mega Food Park	Maharashtra	"In-principle" approval accorded to the project was cancelled on account of not meeting the conditions of "Final Approval" as per the scheme guidelines.
33.	M/s Suyojit Mega Food Park Pvt. Ltd.	Maharashtra	"In-principle" approval accorded to the project was cancelled on account of not meeting the conditions of "Final Approval" as per the scheme guidelines.
34.	M/s Zoram Mega Food Park Pvt. Ltd., Aizawl	Mizoram	The Park is under implementation.
35.	MITS Mega Food Park Ltd., Rayagada	Odisha	The Park is under implementation.
36.	M/s Odisha Industrial Infrastructure Development Corporation (IDCO), Khurda	Odisha	Implementing Agency is in the process of meeting the conditions of final approval.
37.	M/s Huma Coastal Mega Food Park Pvt. Ltd.	Odisha	"In-principle" approval was cancelled on account of not meeting the conditions of "Final Approval" as per the scheme guidelines.
38.	M/s International Mega Food Park Ltd., Fazilka	Punjab	The Park has become operational on 13.12.2014.
39.	M/s Punjab Agro Industries Corporation Ltd., Ludhiana	Punjab	Implementing Agency is in the process of meeting the conditions of final approval.
40.	M/s The Sukjhit Starch & Chemical Limited, Kapurthala	Punjab	SPV is in the process of meeting the conditions of final approval.
41.	M/s Chakranemi Infrastructure Pvt. Ltd.	Puducherry	"In-principle" approval cancelled on account of not meeting the conditions of "Final Approval"as per the scheme guidelines.
42.	Greentech Mega Food Park Pvt. Ltd., Ajmer	Rajasthan	The Park is under implementation.
43.	M/s Kanchenjunga Mega Food Park Ltd., South Sikkim	Sikkim	"In-principle" approval cancelled on account of not meeting the conditions of "Final Approval"as per the scheme guidelines.
44.	M/s Tamil Nadu Mega Food Park Ltd., Dharmapuri	Tamil Nadu	Final Approval was cancelled on account of not meeting the conditions for 2nd tranche of 1st installment of grant as per the scheme guidelines and inability of SPV in getting revalidation of term loan from Bank.

Sl. No.	Project Name	State	Reason(s) for withdrawal/cancellation/delay in implementation	
45.	M/s 3F Industries Ltd., Krishnagiri	Tamil Nadu	SPV is in the process of meeting the conditions of final approval.	
46.	M/s Andhra Pradesh Industrial Infrastructure Corporation (Telangana Division), Khammam	Telangana	Implementing Agency is in the process of meeting the conditions of final approval.	
47.	M/s Raaga Mayuri Agrovet Pvt. Ltd., Mahboobnagar	Telangana	SPV is in the process of meeting the conditions of final approval.	
48.	M/s Smart Agro Food Park Pvt. Ltd., Nizamabad	Telangana	The Park is under implementation.	
49.	M/s Sikaria Mega Food Park Pvt. Ltd., West Tripura	Tripura	The Park is under implementation.	
50.	M/s Himalayan Food Park Pvt. Ltd., Udham Singh Nagar	Uttarakhand	The Park is under implementation.	
51.	M/s Patanjali Food & Herbal Park Pvt. Ltd., Haridwar	Uttarakhand	The Park has become operational on 05.01.2010.	
52.	M/s Uttar Pradesh Mega Food Park Pvt. Ltd.	Uttar Pradesh	"In-principle" approval accorded to the project was cancelled on account of not meeting the conditions of "Final Approval" as per the scheme guidelines.	
53.	M/s Shaktiman Mega Food Park Pvt. Ltd.	Uttar Pradesh	"In-principle" approval accorded to the project was cancelled due to inability of the promoter to meet the condition of possession of 50 acres contiguous land in the name of SPV.	
54.	M/s Jangipur Bengal Mega Food Park Ltd., Murshidabad	West Bengal	The Park is under implementation and nearing completion.	
55.	M/s Bengal Mega Food Park Pvt. Ltd.	West Bengal	"In-principle"approval accorded to the project was cancelled on account of not meeting the conditions of "Final Approval"as per the scheme guidelines.	

ANNEXURE REFERRED IN REPLY TO PART (c) OF THE LOK SABHA STARRED QUESTION NO. 303 FOR ANSWER ON 11TH AUGUST, 2015 REGARDING MEGA FOOD PARKS

The details of the funds released and utilized under Mega Food Parks Scheme during 11th and 12th Plan period, project-wise including Assam:

(Rs in crore)

					(]	Rs. in crore)
Sl.	Project Name	State	Project	Amount of	Amount	Expenditure
No.			Cost	grant	of grant	(as on
				approved	released	30.06.2015)
1.	Srini Food Park Pvt. Ltd., Chittoor	Andhra Pradesh	121,10	50.00	49.92	122.68
2.	Godavari Mega Aqua Park Pvt. Ltd., West Godavari	Andhra Pradesh	122.60	50.00	5.00	7.46
3.	North East Mega Food Park Ltd., Nalbari	Assam	75.98	50.00	40.00	54.46
4.	Pristine Logistics & Infraprojects Pvt. Ltd., Khagaria	Bihar	127.64	50.00	5.00	7.73
5.	Gujarat Agro Infrastructure Mega Food Park Pvt. Ltd., Surat	Gujarat	117.87	50.00	5.00	16.92
6.	Cremica Food Park Pvt. Ltd., Una	Himachal Pradesh	99.70	50.00	5.00	12.30
7.	Jharkhand Mega Food Park Pvt. Ltd., Ranchi	Jharkhand	114.74	50.00	30.00	78.90
8.	Integrated Food Park Pvt. Ltd., Tumkur	Karnataka	144.33	50.00	45.00	156.34
9.	Indus Mega Food Park Pvt. Ltd., Khargoan	Madhya Pradesh	127.70	50.00	45.00	100.14
10.	Paithan Mega Food Park Ltd., Aurangabad	Maharashtra	124.56	50.00	5.00	26.01
11.	Satara Mega Food Park Pvt. Ltd., Satara	Maharashtra	139.33	50.00	5.00	32.70
12.	MITS Mega Food Park Ltd., Rayagada	Odisha	80.17	50.00	15.00	19.14
13.	International Mega Food Park Ltd., Fazilka	Punjab	130.38	50.00	45.00	120.24
14.	Greentech Mega Food Park Pvt. Ltd., Ajmer	Rajasthan	113.57	50.00	5.00	9.87
15.	Sikaria Mega Food Park Pvt. Ltd., West Tripura	Tripura	87.45	50.00	20.79	30.29
16.	Patanjalli Food & Herbal Park Pvt. Ltd., Haridwar	Uttarakhand	95.08	50.00	45.00	96.76
17.	Himalayan Food Park Pvt. Ltd., Udham Singh Nagar	Uttarakhand	99.96	50.00	5.00	19.76
18.	Jangipur Bengal Mega Food Park Ltd., Murshidabad	West Bengal	132.70	50.00	45.00	124.58

SHRI RADHESHYAM BISWAS (KARIMGANJ): Madam, the House is not in order कुछ सुना नहीं जा रहा है।......(Interruptions)

HON. SPEAKER: You have to say Question Number only.(Interruptions)

SHRI RADHESHYAM BISWAS (KARIMGANJ): The House is not in order. I cannot ask any question, Madam(Interruptions) Okay, I am satisfied(Interruptions)

HON. SPEAKER: It seems you have no supplementary. Okay.(Interruptions)

SHRI V. ELUMALAI (ARANI): Madam Speaker, the state of Tamil Nadu, under the dynamic leadership of our beloved leader *Puratchi Thalaivi Amma*, is the leading State in the country to implement a scheme to increase the level of processing so as to reduce wastage, increase value addition and enhance the income of farmers as well as increase exports thereby resulting in the overall development of the food processing sector(*Interruptions*) In every District, the Food Processing Mission Committee has been formed(*Interruptions*) The Centre bears 75 per cent of the cost and the State contributes 25 per cent of the cost for this scheme(*Interruptions*) So, looking into the whole issue of food processing sector, I would like that the Centre should bear the entire cost of the scheme so that this can be made more effective(*Interruptions*) I would like to know from the hon. Minister whether the Government is considering making it 100 per cent Centrally-funded scheme as the waste of fruit and vegetables is not properly utilized and the cost of such wastage will be much more than the grant we provide(*Interruptions*)

SHRIMATI HARSIMRAT KAUR BADAL: Madam, the hon. Member is absolutely right that food processing plays a very important role in reducing the wastage as well as ensuring that farmers get better remuneration for their produce(Interruptions) This sector is also one of the highest generators of employment(Interruptions) The Central Government is having a Mega Food Park Scheme where it gives subsidy upto 50 per cent of the project cost in the general areas and up to 75 per cent of the project cost in the hilly and Northeastern States(Interruptions) So, we are already giving subsidy up to 50 per cent of the project cost in the general areas subject to a limit of Rs. 50 crore(Interruptions) The system is that the Government selects the places and invites the people there to apply for it(Interruptions) As and When they apply, a Committee goes through the applications and decides on the basis of a very transparent system and the Mega Food Parks are sanctioned(Interruptions) As of now, the Government does not have any plan to take over the Mega Food Parks.(Interruptions) But there is a National Mission on Food Processing under which(Interruptions) Every State gets allocation of money for food processing......(Interruptions)

SHRI PARESH RAVAL (AHMEDABAD-EAST): Madam, I thank you very much for giving me this opportunity.

महोदया, गुजरात के अंदर मैंगो का प्रोडक्शन तीसरे नम्बर पर है और केला, पपीता, चीकू, नारियल, अमरूद वगैरह फलों का उत्पादन भी गुजरात में ज्यादा होता है।(व्यवधान) गुजरात सब्जी उत्पादन में भी छठे नम्बर पर है।(व्यवधान) गुजरात के हर जिले में विभिन्न सब्जियों का

उत्पादन होता है जिसमें प्याज, बंदगोभी, फूलगोभी, टमाटर, आलू, बेंगन इत्यादि मुख्य रूप से हैं। (व्यवधान) इन सारी सिब्जियों और फलों के वैल्यू एडीशन के लिए खाद्य प्रसंस्करण तकनीक को गांवों तक पहुंचाने की जरूरत है।(व्यवधान)

महोदया, में आपके माध्यम से यह जानना चाहूंगा कि भारत के विभिन्न प्रदेशों में, उनकी भौगोलिक परिस्थिति के अनुरूप प्रोडक्ट को बढ़ावा देने के लिए नयी तकनीक-आधारित "मेगा खाद्य पार्क" को ग्रामीण इलाकों में विकसित करने की क्या सरकार की कोई योजना है?......(व्यवधान)

SHRIMATI HARSIMRAT KAUR BADAL: Madam, as I said just now, the Government is already implementing a Mega Food Park Scheme which is exactly with the aim to ensure that the farmers get the option of taking their products there and sell them so as to increase their income.....(Interruptions) There is already one Mega Food Park coming up in Gujarat in Surat as well as another one which has been sanctioned in the Kutch area....(Interruptions) This is a new one.....(Interruptions) All these Mega Food Parks take a period of 30 months for implementation....(Interruptions) I am sure with these Mega Food Parks coming up, the farmers will have an avenue where they can take their products and sell them there.....(Interruptions). As you know, there is a(Interruptions) which works on the produce of farmers and use them as raw material......(Interruptions). As much as this industry progresses, the demand of the produce of farmers will go up.....(Interruptions) In a season where there is so much of crop, there is a glut in the market and the farmers do not get proper price for their produce, they can go to these Mega Food Parks where there will always be a demand for their produce.....(Interruptions). So, this is exactly how we are trying to ensure that in the next 30 months there is at least one Mega Food Park in every State.....(Interruptions)

श्री शरद त्रिपाठी (संत कबीर नगर): महोदया, आबादी के हिसाब से उत्तर प्रदेश देश का सबसे बड़ा प्रदेश है।......(व्यवधान) माननीय मंत्री महोदया ने अपने उत्तर में अवगत कराया कि मेगा फूड पार्क उत्तर प्रदेश में प्रस्तावित हुए थे, लेकिन जमीन उपलब्ध न होने के कारण वे सुचारू रूप से काम नहीं कर सके और न हीं कर रहे हैं।.....(व्यवधान)

में माननीय मंत्री जी से जानना चाहूंगा कि यदि कोई उत्तर प्रदेश का व्यक्ति या संस्था, जैसा कि मेगा फूड पार्क के लिए जो नाम्स् हैं, पचास एकड़ या उससे ज्यादा की भूमि यदि अपने तरीके से अर्जित करके कोई उपलब्ध कराता है तो क्या माननीय मंत्री जी उसके लिए कोई विशेष प्रावधान करने का काम करेंगी?(व्यवधान)

श्रीमती हरिसमरत कौर बादल: मैडम, जैसा मैंने बताया कि मेगा फूड पार्क स्कीम के संबंध में सरकार की तरफ एक एक्सप्रैशन ऑफ इंट्रेस्ट इनवाइट किया जाता है।.......(व्यवधान) प्राइवेट पार्टीज जो इसे लगाने के लिए इंट्रेस्टेड हैं, जहां पर भी वे लगाना चाहें, उसे लगाने के लिए एप्लाई करती हैं।...............(व्यवधान) जहां तक उत्तर प्रदेश की बात है, सारे माननीय सांसद अच्छी तरह से जानते हैं।.............(व्यवधान) अमेठी की बात उठी थी।..........(व्यवधान) अमेठी में एक फूड पार्क सैंक्शन हुआ था, जो पांच साल तक लगवा ही नहीं सके।.........(व्यवधान) इसी तरह से वर्ष 2008 में रायबरेली के लिए भी एक फूड पार्क सैंक्शन हुआ था, लेकिन किसी कारणवश समय से पहले ही उसका काम उप्प कर दिया गया।.........(व्यवधान) उसका क्या कारण था, यह पिछली सरकार भी जानती है।.........(व्यवधान)

इस बार भी जब नए मेगा फूड पार्क्स के लिए टेंडर इनवाइट किए गए तो किसी बड़ी पार्टी ने या किसी अच्छी पार्टी ने आगे आकर मांग नहीं रखी।.......(व्यवधान) हमारा भी ऐसा मानना है कि उत्तर प्रदेश एक बड़ा राज्य होने के नाते, यहां यह जरूर लगे।.......(व्यवधान) पचास एकड़ एक मेन क्राइटेरिया होता है, जो इस पूरे मेगा फूड पार्क का जो मॉडल है कि हब एंड स्पोक सेंट्रल फैसिलिटीज हो।.......(व्यवधान) उसी सेंट्रल फैसिलिटी का फायदा लेने के लिए, जिससे छोटे-छोटे यूनिट्स वहां आकर लगा सकें।............(व्यवधान) इसमें उनका खर्च कम होता है, क्योंकि वे कॉमन फैसिलिटी का फायदा लेते हैं।..........(व्यवधान) सभी किसानों की पहुंच तक उनके प्राइमरी और कलेक्शन सेंटर्स हों।.......(व्यवधान) यह बहुत बड़े रेडियस को कवर करता है।......(व्यवधान) यह सारा कुछ सेंट्रल फैसिलिटी को फीड करता है।......(व्यवधान) फिलहाल सिर्फ पचास एकड़ जमीन वाली स्कीम है, लेकिन मंत्रालय ने एक नई स्कीम फ्लोट की है, जहां यह फ्लेक्सिबिलिटी दी जाए।.......(व्यवधान) यह जब फाइनेंस और केबिनेट से एप्रूव होगी, तब यह स्कीम लागू होगी।.......(व्यवधान)

HON. SPEAKER: Name should not be taken.(Interruptions)

श्रीमती हरिसमरत कौर बादल: महोदया, माननीय सदस्य ने बहुत ही बिढ़या सवाल पूछा है और उन्होंने डिटेल में बहुत सी चीजें पूछी हैं।......(व्यवधान) इसमें कोई शक नहीं कि अमेठी में फूड पार्क वर्ष 2010 में ऐलान किया गया था।......(व्यवधान) अमेठी फूड पार्क की कहानी वर्ष 2008 में शुरू होती है।.....(व्यवधान) जब यह मेगा फूड पार्क की स्कीम लागू हुई, उस समय 10 मेगा फूड पार्क्स के लिए 10 डिस्ट्रिक्ट्स के लिए एक्सप्रैशन ऑफ इंट्रेस्ट इंवाइट किया गया था।.......(व्यवधान)

जमीन है।(व्यवधान) इसके बाद उत्तर प्रदशे के लिए दोबारा ई॰ओ॰आई॰ फ्लोट किया गया(व्यवधान) फिर, पांच कंपनियों ने अप्लाई किया।(व्यवधान) उनमें से एक एल आर॰ इंफ्रास्ट्रक्चर भी था।(व्यवधान) लेकिन पांचों कंपनियों को इनएलिजैबल करके रद्द क दिया गया।(व्यवधान) उत्तर प्रदेश के लिए दोबारा वर्ष 2010 में ई॰ओ॰आई॰ फ्लोट किया गया(व्यवधान) तब 'आदित्य बिरला ग्रुप' के 'शिक्तमान मेगाफूड' और एल॰आर॰ ने दोबा अप्लाई किया।(व्यवधान) अब शिक्तमान को मेगाफूड पार्क एलॉट किया गया।(व्यवधान) इंटर मिनिस्ट्रियल कमेटी के लोग जब उसे एलॉट कर रहे थे(व्यवधान) तो उध फैसले में लिखा गया है कि जब यह अपने फाइनल अप्रवूल का क्राइटैरिया छ: महीने में पूरा नहीं कर सकें तो वह एल॰ आर॰ को दिया जायेगा।(व्यवधान) लेकिन हैरानी की बात यह है कि वर्ष 2010 लेकर वर्ष 2014 तक चार साल उनकी सरकार रही।(व्यवधान) अमेटी के बारे में आप सरजानते हैं कि वह एक ऐसा पार्लियामेंट्री हलका है(व्यवधान) जहां के माननीय सांसद को इतन्यावर थी कि प्रधानमंत्री के कागज तक को वह फाड़ सकते थे।(व्यवधान) लेकिन, इन सब विवजूद चार सालों में फूड पार्क के लिए वह जमीन भी नहीं दिलवा सके।(व्यवधान)
माननीय सदस्य ने पूछा है कि क्या इस पार्क ने कैपटिव पावर प्लांट के लिए सस्ती गैस की मांग के थी?(व्यवधान) यह बिल्कुल सही है कि अमेठी में जो फूड पार्क लग रहा था।(व्यवधान) अब तक रायबरेली में यह लग भी जाता लेकिन उसको बंद करवाया गया।
मैडम, वर्ष 2013 के फरवरी महीने में, अमेठी फूड पार्क के 'शक्तिमान मेगा फूड पार्क' के लोग ने कहा कि हम इसे नहीं लगा सकते हैं।(व्यवधान) लेकिन, वर्ष 2013 के अक्टूबर महीने में इलैक्शन से छ: महीने पहले माननीय सांसद द्वारा अमेठी में जाकर शिलान्यास किया गया।(व्यवधान) इसके बावजूद, शोकॉज नोटिस फॉर केंसिलैशन वर्ष 2014 में इश्यू हो चुका था।(व्यवधान) और पार्टी ने वर्ष 2013 के फरवरी महीने में विदड़ा कर लिया था।(व्यवधान लेकिन लोगों को गुमराह करने के लिए फाउंडेशन स्टोन रखा गया।(व्यवधान) पिछले सत्र में हर्पर अंगुली उठायी गयी कि हमने उसे केंसिल कर दिया।(व्यवधान)
आज असत्य की राजनीति का यही नतीजा है।(व्यवधान) यह आज व्यापम की बा करते हैं।(व्यवधान) किसानों के पेट पर ला मारने वाले खुद आज किसानों के रखवाले बनने की कोशिश कर रहे हैं।(व्यवधान) यह सारो जो मच रहा है।(व्यवधान) यह देश की उस जनता से बदला लेने के लिए है(व्यवधान) जिन्होंने उनकी नीतियों के कारण उन्हें बाहर निकाला।(व्यवधान)

APPENDIX VI

(*Vide* para 5 of the Report)

EXTRACTS FROM MANUAL OF PRACTICE & PROCEDURE IN THE GOVERNMENT OF INDIA, MINISTRY OF PARLIAMENTARY AFFAIRS, NEW DELHI.

Definition

- **8.1** During the course of reply given to a question or a discussion, if a Minister gives an undertaking which involves further action on the part of the Government in reporting back to the House, it is called an 'assurance'. Standard list of such expressions which normally constitute assurances and as approved by the Committees on Government Assurances of the Lok Sabha and the Rajya Sabha, is given at Annexexure 3. As assurances are required to be implemented within a specified time limit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expressions only to those occasions when it is clearly intended to give an assurance in these
- **8.2** When an assurance is given by a Minister or when the Presiding Officer directs the Government to furnish information to the House, it is extracted by the Ministry of Parliamentary Affairs from the relevant proceedings and communicated to the department concerned normally within 10 working days of the date on which it is given.

Deletion from the list of assurances

8.3.1 If the administrative department has any objection to treating such a statement as an assurance or finds that it would not be in the public interest to fulfil it, it may write to the Lok/Rajya Sabha Secretariat direct with a copy to the Ministry of Parliamentary Affairs within a week of the receipt of such communication for getting it deleted from the list of assurances. Such action will require prior approval of the Minister.

8.3.2 Departments should make request for dropping of assurances immediately on receipt of statement of assurances from the Ministry of Parliamentary Affairs and only in rare cases where they are fully convinced that the assurances could not be implemented under any circumstances and there is no option left with them but to make a request for dropping. Such requests should have the approval of their Minister and this fact should be indicated in their communication containing the request. If such a request is made towards the end of the stipulated period of three months, then it should invariably be accompanied with a request for extension of time. The department should continue to seek extension of time till a decision of the Committee on Government Assurances is received by them. Copy of the above communications should be simultaneously endorsed to the Ministry of Parliamentary Affairs.

Time limit for fulfilling an assurance

8.4.1 An assurance given in either House is required to be fulfilled within a period of three months from the date of the assurance. This time limit has to be strictly observed.

Extension of time for fulfilling an assurance

8.4.2 If the department finds that it is not possible to fulfil the assurance within the stipulated period of three months or within the period of extension already granted, it may seek further extension of time direct from the respective Committee on Government Assurances under intimation to the Ministry of Parlimentary Affairs as soon as the need for such extension becomes apparent, indicating the reasons for delay and the probable additional time required. Such a communication should be issued with the approval of the Minister.

Registers of assurances

8.5.1 The particulars of every assurance will be entered by the Parliament Unit of the department concerned in a register as at *Annexure 4* after which the assurance will be passed on to the concerned section.

- **8.5.2** Even ahead of the receipt of communication from the Ministry of Parliamentary Affairs, the section concerned should take prompt action to fulfil such assurances and keep a watch thereon in a register as at *Annexure 5*.
- **8.5.3** The registers referred to in paras 8.5.1 and 8.5.2 will be maintained separately for the Lok Sabha and the Rajya Sabha assurances, entries therein being made session-wise.
- **8.6.1** The Section Officer incharge of the concerned section will:
- (a) Scrutinise the registers once a week;
- (b) ensure that necessary follow-up action is taken without any delay whatsoever;
- (c) submit the registers to the branch officer every fortnight if the House concerned is in session and once a month otherwise, drawing his special attention to assurances which are not likely to be implemented within the period of three months; and
- (d) review of pending assurances should be undertaken periodically at the highest level in order to minimise the delay in implementing the assurances.
- **8.6.2** The branch officer will likewise keep his higher officer and Minister informed of the progress made in the implementation of assurances, drawing their special attention to the causes of delay.
- **8.7.1** Every effort should be made to fulfil the assurance within the prescribed period. In case only part of the information is available and collection of the remaining information would involve considerable time, an implementation report containing the available information should be supplied to the Ministry of Parliamentary Affairs in part scrutinize of the assurance, within the prescribed time limit. However, efforts should continue to be made for expeditious collection of the remaining information for complete implementation of the assurance at the earliest.

Role of Section Officer and Branch Officer

Procedure for fulfilment of an assurance

8.7.2 Information to be supplied in partial or complete fulfilment of an assurance should be approved by the Minister concerned and 15 copies thereof (bilingual) in the prescribed proforma as at Annexure 6, together with its enclosures, along with one copy each in Hindi and English duly authenticated by the officer forwarding the implementation report, should be sent to the Ministry of Parliamentary Affairs. If, however, the information being furnished is in response to an assurance given in reply to a question etc., asked for by more than one member, an additional copy of the completed proforma (both in Hindi and English) should be furnished in respect of each additional member. A copy of this communication should be endorsed to the Parliament Unit for completing column 7 of its register.

8.7.3. The implementation reports should be sent to the Ministry of the Parliamentary Affairs and not to the Lok/Rajya Sabha Secretariat. No advance copies of the implementation reports are to be endorsed to the Lok/Rajya Sabha Secretariat either.

Laying of the implementation report on the Table of the House

8.8 The Ministry of Parliamentary Affairs, after scrutiny of the implementation report, will arrange to lay it on the Table of the House concerned. A copy of the statement, as laid on the Table, will be forwarded by the Ministry of Parliamentary Affairs to the member as well as the department concerned. The Parliament Unit of the department concerned and the concerned section will, on the basis of this statement, make a suitable entry in their registers.

Obligation to lay a paper on the Table of the House *vis-a-vis* assurance on the same subject

8.9 Where there is an obligation to lay any paper (rule/order/notification, etc.) on the Table of the House and for which an assurance has also been given, it will be laid on the Table, in the first instance, in fulfilment of the obligation, independent of the assurance given. After this is done, a report in formal implementation of the assurance indicating the date on which the paper was laid on the Table will be sent to

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the Ministry of Parliamentary Affairs in the prescribed proforma *Annexure* 6 in the manner already described in para **8.7.2.**

8.10 Each House of Parliament has a Committee on Government assurances nominated by the Speaker/Chairman. It scrutinized the implementation reports and the time taken in the scrutinize of Government assurances and focuses attention on the delays and other significant aspects, if any, pertaining to them. Instructions issued by the Ministry of Parliamentary Affairs from time to time are to be followed strictly.

Report of the Committees on Government Assurance

8.11 The department will, in consultation with the Ministry of Parliamentary Affairs, scrutinize the report of these two committees for remedial action wherever called for.

Effect on assurances on dissolution of the Lok Sabha

8.12 On dissolution of the Lok Sabha, all assurances, promises or undertakings pending implementation are scrutinized by the new Committee on Government assurances for selection of such of them as are of considerable public importance. The Committee then submits a report to the Lok Sabha with a specific recommendation regarding the assurances to be dropped or retained for implementation by the Government.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES (2015-2016)

(SIXTEENTH LOK SABHA)

FIFTH SITTING (18.12.2015)

The Committee sat from 1000 hours to 1045 hours in Committee Room "E", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal Nishank — Chairperson

MEMBERS

- 2. Prof. (Dr.) Sugata Bose
- 3. Shri Naranbhai Bhikhabhai Kachhadiya
- 4. Shri Bahadur Singh Koli
- 5. Shri Prahlad Singh Patel
- 6. Shri C.R. Patil
- 7. Shri K.C. Venugopal

SECRETARIAT

Shri R.S. Kambo — Joint Secretary
 Shri T.S. Rangarajan — Additional Director
 Shri S.L. Singh — Deputy Secretary

WITNESSES

Ministry of Food Processing Industries

Shri J.P. Meena — Additional Secretary
 Shri Parag Gupta — Joint Secretary
 Shri Vineet Sharma — Director

4. Dr. Atya Nand — Deputy Secretary
 5. Shri GD. Sharma — Deputy Secretary
 6. Shri Sanjay Kumar Singh — Under Secretary
 7. Shri H.K. Pattanaik — Under Secretary

Ministry of Parliamentary Affairs

Shri A. Manoharan — Deputy Secretary
 Shri A.B. Acharya — Under Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda.

2. The Committee then invited representatives of the Ministry of Food Processing Industries regarding pending Assurances from 2nd Session of 16th Lok Sabha to 5th Session of 16th Lok Sabha (*Annexure-I*). The Chairperson while initiating the evidence proceedings emphasized on the need to follow guidelines contained in the Manual of Practice & Procedure in the Government of India, Ministry of Parliamentary Affairs and to maintain an efficient coordination mechanism with the Ministry of Parliamentary Affairs in dealing with Assurances. The Committee reviewed all the 05 Assurances of the Ministry of Food Processing Industries as mentioned below:—

(i) SQ No. 24 dated 08.07.2014 regarding Mega Food Parks (S.No.1).

The Committee were informed that the Assurance pertained to better/improved implementation of Mega Food Parks scheme. The Committee were further informed that the process of ensuring improvement in various schemes is a continuous one and the Assurance 'did not pertain to a specific issue and therefore the Ministry had requested for dropping the Assurance. The Ministry also informed that the Hon'ble Minister himself reviewed the guidelines and adequate efforts were taken to do away with the inadequacies in the guidelines. The Committee expressed that since the Ministry have themselves informed that some improvements can be done in the system, hence they must also inform about the improvements which have been done till now. The Committee highlighted certain challenges involved in implementation of the projects, for example, the scheme requires a minimum of 50 acres of land for a project but to acquire the same is sometimes a difficult process and hence this provision is a matter of consideration. The Ministry informed the Committee that the guidelines are being reviewed at their end and suitable changes would be done very soon. The Committee directed the Ministry that a part implementation report in the matter may be submitted.

(ii) USQ No. 745 dated 15.07.2014 regarding Package to FPI (S.No.2).

The Ministry informed that the Assurance pertained to the issue of special package for development of Food Processing Industries. A proposal was received in the Department of Industrial Policy and Promotions (DIPP), Ministry of Commerce and Industry and from the Government of Andhra Pradesh for special package of fiscal and other incentives for industrial development. The proposal included establishment of food parks in all the districts except two districts and inclusion of residuary Andhra Pradesh in the difficult areas category. The Ministry informed that the relevant information regarding fulfillment of the Assurance is to be obtained from the DIPP, however, despite reminders to the Department, the said information has not been received. Hence the Assurance could not be fulfilled and extension of time upto 31.12.2015 has been sought. The Committee directed that the matter must be brought to logical conclusion in a time bound manner and if the DIPP do not respond then they would be called before the Committee.

(iii) Special Mention dated 07.05.2015 regarding Food Park in Amethi (S.No.3).

The Ministry informed that the Assurance pertained to a special mention regarding cancellation of Mega Food Park in Amethi. Stating that the Hon'ble Minister had laid a *suo-moto* statement containing all the requisite facts in this regard on the Table of the House, the Ministry requested that the Assurance may be dropped. The Committee expressed that since the needful has been done the Assurance may be treated as fulfilled but a Hindi version of the said Statement may also be furnished to the Committee.

(iv) SQ No. 18 dated 21.07.2015 regarding Cold Chain Storages (S.No.4)

The Ministry informed that the Assurance pertained to the assessment of the requirement of cold storages by the end of 2015 and the same has been fulfilled and an Implementation Report in the matter would be furnished. While accepting that the Assurance has been fulfilled, the Committee directed the Ministry to complete the procedure within the remaining 3 days of the current session.

(v) SQ No. 303 dated 11.08.2015 regarding Mega Food Parks (S.No.5).

The Ministry informed the Committee that the Assurance pertained to the launch of a new scheme for Mega Food Parks floated by the Ministry wherein flexibility in the land requirement would be given unlike in the case of 50 acres land scheme. The Ministry further informed that the land requirement under the new scheme has been reduced from 50 acres to 25 acres. The matter was reviewed by the Expenditure Finance Committee and the Secretary (Expenditure) who is the chairperson of the Committee. He has suggested that the matter may be reviewed again and a comprehensive scheme may be floated for the entire sector and not only for a single food Park or Mini Food Park. Accordingly, the Ministry have again formulated a new scheme in this regard under which the land requirement has been completely done away with and the new revised scheme which has been proposed is being named as Cluster Development. This scheme will be able to take into consideration even patches of land like 15 acres, 20 acres or 25 acres as per availability. Further, under this scheme there exists an arrangement for giving incentives for establishing such units as Cold Chains, Cold Storages, Backward and Forward Linkages. This umbrella scheme has been circulated for Inter-Ministerial consultation and the same would be subsequently placed before the Expenditure Finance Committee (EFC) for their recommendations. Thereafter, the scheme would be submitted to Cabinet for approval. The Ministry submitted that until then, the Assurance would remain unfulfilled but they have been making efforts in this direction and extension of time till 10.02.2016 has been sought. The Committee expressed their concern at the hardships being faced by the farmers in the absence of cold storage facilities in their areas and urged the Ministry to take note of such a matter of serious concern and expedite the necessary action taken in this regard.

A verbatim record of the proceedings has been kept.

The Committee then adjourned.

ANNEXURE

COMMITTEE ON GOVERNMENT ASSURANCES (2015-2016) LOK SABHA

Statement of Pending Assurances of the Ministry of Food Processing Industries (From 2nd Session to 5th Session of 16th Lok Sabha)

S.No.	SQ/USQ No. dated	Subject
1.	SQ No.24 dated 08.07.2014 (Shri Arjun Ram Meghwal, M.P)	Mega Food Parks
2.	USQ No.745 dated 15.07.2014	Package to FPI
3.	Special Mention dated 07.05.2015	Food Park in Amethi
4.	SQ No.18 dated 21.07.2015 (Shri Bidyut Baran Mahato, M.P)	Cold Chain Storages
5.	SQ No.303 dated 11.08.2015 (Shri Sharad Tripathi, M.P)	Mega Food Parks

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES (2015-2016)

(SIXTEENTH LOK SABHA)

THIRTEENTH SITTING (09.08.2016)

The Committee sat from 1500 hours to 1645 hours in Committee Room "139", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

Members

- 2. Shri Rajendra Agrawal
- 3. Shri E. Ahamed
- 4. Shri Tariq Anwar
- 5. Shri Sugata Bose
- 6. Shri Naran Bhai Kachhadia
- 7. Shri Bahadur Singh Koli
- 8. Shri Prahlad Singh Patel
- 9. Shri A.T. Nana Patil
- 10. Shri C.R. Patil
- 11. Shri Sunil Kumar Singh

SECRETARIAT

- 1. Shri R.S. Kambo Additional Secretary
- 2. Shri J.M. Baisakh Director
- 3. Shri S.L. Singh Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following five draft Reports:

(i) Thirty-Sixth Report regarding "Review of pending Assurances pertaining to the Ministry of Earth Sciences".

- (ii) Thirty-Seventh Report regarding "Review of pending Assurances pertaining to the Ministry of Food Processing Industries".
- (iii) Thirty -Eighth Report regarding "Review of pending Assurances pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals)".
- (iv) Thirty-Ninth Report regarding "Request for Dropping of Assurances (Acceded to)".
- (v) Fortieth Report regarding "Request for Dropping of Assurances (Not acceded to)".

The Committee then adjourned.

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